

FORM G**INVITATION FOR EXPRESSION OF INTEREST FOR****M/S KAPASI INFRACON LLP****OPERATING IN BUSINESS OF ROAD CONSTRUCTION IN SIVASAGAR, ASSAM**

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	M/s Kapasi Infracon LLP (Erstwhile VSD INFRACON LLP) PAN – AASFV0438M LLPIN – AAQ-2954
2.	Address of the registered office	H. No. 3/4199, D Brahampuri Colony, Near Bank of Baroda, Peper Mill Road, Saharanpur, Uttar Pradesh- 247001
3.	URL of website	Not Available
4.	Details of place where majority of fixed assets are located	Sivasagar, Assam-785640
5.	Installed capacity of main products/ services	NA
6.	Quantity and value of main products/ services sold in last financial year	NA
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be asked through Email cirp.kapasi@outlook.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be asked through Email cirp.kapasi@outlook.com
10.	Last date for receipt of expression of interest	23rd June, 2025
11.	Date of issue of provisional list of prospective resolution applicants	28th June, 2025
12.	Last date for submission of objections to provisional list	3rd July, 2025
13.	Date of issue of final list of prospective resolution applicants	09th July, 2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	09th July, 2025
15.	Last date for submission of resolution plans	08th August, 2025 Through email as well as through Hard copies to be submitted at: Shravan Kumar Vishnoi, Reg. Add.: BCC TOWER, 1008, 10th Floor, Arjunanj, Lucknow-226002
16.	Process email id to submit Expression of Interest	cirp.kapasi@outlook.com
17.	Details of corporate debtor's registration status as MSME	UDYAM-AS-24-0000387

KAPASI INFRACON LLP**Resolution Professional****Dr. Shravan Kumar Vishnoi,
Resolution Professional**

M/s Kapasi Infracon LLP (Under CIRP)

Regd. No: IBBI/PA-002/IP-N00040/2016-2017/10079**AFA:** AA2/10079/02/311225/203661, **Contact:** +91 9839443555**Case specific e-mail:** cirp.kapasi@outlook.com**Date:** 07-06-2025**Place:** Lucknow



SATIN FINSERV LIMITED
CIN: U65999HR2018PLC099128,
Regd. & Corporate Office: 4th Floor, 'B' Wing, Plot No. 492, Udyog Vihar, Phase – III, Gurugram – 122016, Haryana, India, Phone: 0124-4715400,
Website: www.satinfinserv.com, Email Id: secretariat@satinfinserv.com

Satin Finserv Limited invites Expression of Interest from eligible ARCs/Banks/Financial Institutions for the proposed sale of certain stressed Financial Assets. The sale shall be on **"As is where is and what is where is" basis and "Without recourse basis"**. Eligible prospective investors are requested to intimate their willingness to participate by way of an "Expression of Interest". Kindly refer to the Company's website - <https://satinfinserv.com/> for further details.

For Satin Finserv Limited
Sd/-
(Sangam Jaiswal)
Company Secretary & Chief Compliance Officer
Tel: 0124- 4715400



KALPANIK FILMS LLP
(Incorporated under the Limited Liability Partnership Act, 2008)
NOTICE OF CHANGE OF REGISTERED OFFICE
Notice is hereby given pursuant to Rule 17(4) of the Limited Liability Partnership Rules, 2009, that KALPANIK FILMS LLP, a Limited Liability Partnership incorporated under the provisions of the LLP Act, 2008, having its registered office at 146/B, Churni Munni Ki Gali, Tiwarani Tola Mirzapur, Uttar Pradesh, India - 231001, intends to shift its registered office from the State of Uttar Pradesh to the State of Maharashtra.

Any person whose interest is likely to be affected by the proposed change may communicate their objection, if any, in writing to the Registrar of Companies, 37/17, Westcott Building, The Mall, Kanpur-208001 Uttar Pradesh, within 21 days from the date of publication of this notice.

For and on behalf of
KALPANIK FILMS LLP
Sd/-
VISHAL VINDHYAWASNEE YADAV
Designated Partner
DIN: 08874156



CENTRAL UNIVERSITY OF HARYANA
MAHENDERGARH
(NAAC Accredited 'A' Grade University)

Registration Opens for Post Graduate (PG) Programmes
ACADEMIC SESSION: 2025-26

Central University of Haryana, Mahendergarh invites online Registration Forms from the candidates who have appeared in CUET (PG)-2025 examination conducted by National Testing Agency for admission to the following programmes:

POST GRADUATE (PG) PROGRAMMES	
M.A. - Economics, History and Archeology, Political Science, Psychology, Sociology, English, Hindi, Journalism & Mass Communication, Sanskrit, Hindi Translation M.A. - Hindu Studies	M.H.MCT (Master of Hotel Management and Catering Technology) MTTM (Master of Tourism and Travel Management)
M.Sc. - Data Science, Geoinformatics, Chemistry, Environmental Science, Geography, Mathematics, Physics, Statistics, Microbiology, Biochemistry, Nutrition Biology, Biotechnology, Yoga	M.Pharm. (Pharmacognosy) M.Pharm. (Pharmacology)
M.Tech. - Energy System and Management, Structural Engineering, Computer Science and Engineering	M.P.Ed. (Master of Physical Education) M.Com., MBA, M.Ed. B.Ed.
Law -LL.B (3 years), LL.M.	P.G. Diploma in Rehabilitation Psychology (PGDRP)
MCA (Master of Computer Applications)	Advance Diploma in Child Guidance and Counselling (ADCGC)
M.Lib. & Info. Sci. (Library and Information Science)	
IMPORTANT DATE	
Last date for online Registration	23/06/2025
Registration Link	https://cuhcet.samarth.edu.in/pg/index.php
For more details and updates please visit www.cuh.ac.in REGISTRAR (I/c)	



INTEGRAL COACH FACTORY

Tender Notice No. ICF/PCMM/EOT/23/2025
Dated : 06.06.2025

The following e-tenders are published in IREPS website. Firms are requested to login to www.ireps.gov.in and quote against these tenders. Manual quotations will not be entertained for these tenders. Closing and opening time for all tenders are 14.15 hrs. Hindi version of tender notice is available on website www.icf.indianrailways.gov.in

Sr. No	Tender No.	Tender Title	Qty	Due Date / Time
01.	07252498	S&I OF ACP INTERIOR PANELLING LWS/PP2	80 Sets	20/06/2025
02.	FD-OT COMP-2025-26	Comprehensive Material Handling Contract for Furnishing Depot with Minimum Material Handling Equipment and Man power	1 Set	23/06/2025
03.	03251532	DETAIL ITEMS KIT FOR EMU UNDERSLUNG MOTOR AND TRAILER COACHES	18 Sets	24/06/2025
04.	07252595	S&A OF O/C SET OF MARKING DIAGRAM ON BOTH SIDE WALLS AND END WALLS FOR DD COACHES	758 Sets	24/06/2025
05.	06252091	ROCKWOOL 50 THK INSUL WITH ALU GLASS LAM	10496 Meters	25/06/2025
06.	02251297	C/S OF ROOF ASSEMBLY LWS	173 Sets	25/06/2025
07.	08251546	CABLE 6 SQ MM BLACK 1.8 KV	57100 Meters	25/06/2025
08.	08251461	FUSE DISTRIBUTION BOARD LSCN PP	3106 Nos	26/06/2025
09.	06252048	UNF LED LIGHT FTG TYP-O, 18W - LHBC	905 Nos	26/06/2025
10.	06251786	CRIMP SOCKET D12/38 70 SQMM ICF / SK 72166	134811 Nos	27/06/2025
11.	02251501	Coach set of Lavatory Side wall for Non AC LWS	433 Sets	27/06/2025
12.	03251528	KM ROLLER BEARING SET/ RAKE	26 Nos	27/06/2025
13.	01241109A	INTER LOCK WASHER	23253 Nos	27/06/2025
14.	03251671	LOWER SPRING SEAT FORGED	4302 Nos	02/07/2025
15.	02251463	KIT ITEMS FOR LSCZ UNDER FRAME	407 Sets	03/07/2025
16.	02251499	ROOF, SIDE WALL & END WALL FOR AMRIT BHARAT LSLRD	58 Sets	03/07/2025
17.	07252483	SUPPLY OF O/C SETS OF VINYL COATED UPHOLSTERY FABRIC FOR LHB COACHES	Quantity Refer IREPS Wesite	04/07/2025
18.	02251462	HEAD STOCK COMPLETE LHB	313 Nos	15/07/2025
19.	02251492	C/S OF LAVATORY SIDE WALL LWS AMRIT BHARAT	233 Sets	22/07/2025
20.	02251446	S & I OF NOSE CONE EMU	15 Sets	24/07/2025

CORRIGENDUM NO. 20
Corrigendum has been issued to the following Tender.
Please check **IREPS** website for further details.

Sl. No.	Tender No.	Existing Value	Modified value
		Quantity	276 429
1.	02251412	Deletion & Additions of Commercial Compliance. Please refer Tender Document for details in IREPS website	
		04/06/2025	10/06/2025
2.	02251299	Additions of Commercial Compliance. Please refer Tender Document for details in IREPS website.	
		05/06/2025	16/06/2025
3.	03251272	Additions of Additional Drawings. Please refer Tender Document for details in IREPS website.	
		Warranty Clause	As per IRS condition
		Warranty Period	30 84
		EMD	1738370 1069770
5.	07252152	CONSIGNEE	78 Sets 48 Sets
		Item Description Delivery period has been revised. Please refer Tender Document for details in IREPS website details in IREPS website.	
		09/06/2025	16/06/2025
		EMD	469970 289210
		CONSIGNEE	26 Sets 16 Sets
6.	07252156	Item Description Delivery period has been revised. Please refer Tender Document for details IREPS website details in IREPS website.	
		05/06/2025	20/06/2025



DEEPAK SPINNERS LIMITED
CIN L17111HP1982PLC016465
Regd. Office: 121 India, Baddi, Tehsil Nalagarh Distt. Solan, Himachal Pradesh-173205
Tel nos. 01795 244011 /56
Website: www.dsindia.com Email: puneeta.arora@dsindia.in

UPDATE / REGISTRATION OF KYC DETAILS TO RECEIVE ANNUAL REPORTS AGM NOTICE

In compliance with the Circulars dated 8th April 2020, 13th April 2020, 15th June 2020, 28th September 2020, 31st December 2020, 23rd June 2021, 8th December 2021, 25th September 2023 and the latest one being General Circular No. 9/2024 dated 19th September 2024 issued by Ministry of Corporate Affairs (MCA), the Annual General Meeting (AGM) of the Company shall be convened on **Friday, 19th September 2025 at 4.00 p.m.** through Video Conferencing (VC) / Other Audio visual Means (OAVM).

Also, under SEBI/HO/CFD/PoD-2/P/CIR/2024/133 dated 3rd October 2024, relaxation has been provided to Companies from dispatching physical copies of the Annual Report to the shareholders. The notice of AGM along with the Annual Report is being sent only electronically to members whose email addresses are registered with the Company / Depository Participants. It shall also be available on the websites of the Company www.ds-india.com and of the stock exchange, www.bseindia.com. The instructions for Remote e-voting and e-voting during the meeting are explained in the AGM Notice.

Eligible members are requested to update their KYC details with the Company / Depository Participants about the contact details and bank account number. This is to ensure that the Annual Report and AGM Notice reach the right email address. The relevant forms for KYC updation can be downloaded by visiting this link - <http://mnp1.in>

The KYC updation forms should be submitted in the original to the Registrar and Transfer Agents, M/s. Maheshwari Datamatics Pvt. Ltd., 23, R. N. Mukherjee Road, 5th Floor, Kolkata 700001.

For DEEPAK SPINNERS LIMITED
Puneeta Arora
Company Secretary
FCS 7466

Date : 07.06.2025
Place: Chandigarh



PIRAMAL ENTERPRISES LIMITED
CIN: L24110MH1947PLC005719
Regd. Office: Piramal Ananta, Agastya Corporate Park, Opposite Fire Brigade, Kamani Junction, LBS Marg, Kurla (West), Mumbai - 400 070
Phone: (+91-22) 6918/ 1200/3802 3000/ 4000
Email: complianceofficer.pel@piramal.com
Website: www.piramalenterprises.com

NOTICE OF THE 78th ANNUAL GENERAL MEETING AND E-VOTING INFORMATION

NOTICE is hereby given that the **78th Annual General Meeting ('AGM')** of the Members of Piramal Enterprises Limited ('the Company') will be held on **Monday, June 30, 2025 at 3:00 p.m. (IST) through Video Conference ('VC') / Other Audio Visual Means ('OAVM')**, to transact the businesses set out in the Notice of the AGM. The Registered Office of the Company shall be deemed to be the venue for the AGM.

In accordance with the circulars issued by the Ministry of Corporate Affairs dated 8th April, 2020 and subsequent circulars issued in this regard, the latest one being General Circular No. 09/2024 dated September 19, 2024 (collectively referred to as "MCA Circulars") and the Securities and Exchange Board of India ("SEBI") vide its circulars dated October 3, 2024 and other applicable circulars issued in this regard (collectively referred to as "SEBI Circulars"), the Notice of the 78th AGM along with Integrated Annual Report for the Financial year 2024-25 has been sent through electronic mode on June 7, 2025, to those Members whose e-mail addresses are registered with the Company/Depository Participants ("DPs")/ MUFG Intime India Private Limited (Formerly known as Link Intime India Private Limited, Registrar and Share Transfer Agent of the Company ("MUFG").

The Notice of the AGM along with the Integrated Annual Report for the Financial Year 2024-25 are available on the website of the Company at <https://www.piramalenterprises.com/financial-reports>, website of National Securities Depository Limited ("NSDL") at www.evoting.nsdl.com and on the websites of the Stock Exchanges i.e. BSE Limited ("BSE") at www.bseindia.com and the National Stock Exchange of India Limited ("NSE") at www.nseindia.com.

The Company shall send a physical copy of the Integrated Annual Report to those Members who request for the same at complianceofficer.pel@piramal.com mentioning their Folio no./ DP ID and Client ID.

Members may attend and participate in the AGM only through VC/OAVM facility, as indicated in the Notice of the AGM. Please note that there will be no provision for attending and participating at the AGM of the Company in person.

Remote e-voting

Pursuant to Section 108 of Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014 and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ('Listing Regulations'), and the Secretarial Standard on General Meetings issued by The Institute of Company Secretaries of India, each as amended from time to time;

- The Company is pleased to offer to its Members, facility of remote e-voting and e-voting during the AGM to exercise their right to vote on the resolutions proposed to be passed at the AGM and for this purpose, the Company has engaged the services of NSDL to facilitate voting through electronic means. The manner of remote e-voting for Members holding shares in dematerialised mode, physical mode and for Members who have not registered their email addresses is provided in the Notice of the AGM. Instructions for attending the AGM through VC/OAVM is also provided in the Notice of the AGM.
- The remote e-voting will commence on Friday, June 27, 2025 (9.00 a.m. IST) and shall be open till Sunday, June 29, 2025 (5.00 p.m. IST)** and thereafter the remote e-voting module shall be disabled by NSDL. A person, whose name appears in the Register of Members/List of Beneficial Owners maintained by the Depositories as on the **Cut-off date i.e. Monday, June 23, 2025** shall be entitled to avail the facility of remote e-voting as well as e-voting at the AGM. The voting rights of members shall be in proportion to their share in the paid-up equity share capital of the Company as on the Cut-off date. A person who is not a Member as on the said Cut-off date should treat this Notice for information purposes only.
- In case of a non-individual members, who has become a Member of the Company after dispatch of the Notice of the AGM and holds shares of the Company as of the Cut-off date, may send a request by writing to evoting@nsdl.co.in or mt.helpdesk@in.mnps.mufg.com for obtaining their User ID and Password for casting their votes. In case of an individual member holding shares in demat mode, may follow steps mentioned in the Notice of the AGM.

However, Members already registered with NSDL for remote e-voting can use their existing User ID and Password for casting their vote.

- The Members would be able to cast their votes during the AGM if they have not availed the remote e-voting facility. The procedure for e-voting at the AGM is same as the procedure for remote e-voting. Members who have voted through remote e-voting will be eligible to participate in the AGM and their presence shall be counted for the purpose of quorum, however such Members shall not be entitled to cast their vote again at the AGM.
- Members whose e-mail IDs are already registered with their respective DP or the Company/ MUFG may follow the instructions for e-voting as provided in the Notice of the AGM. Members whose e-mail IDs are not registered with their DP or the Company/ MUFG shall follow the process as mentioned in the Notice of the AGM for procuring User ID and Password and registration of e-mail IDs for e-voting.
- Mr. Bharat R. Upadhyay, Practicing Company Secretary (Membership No. FCS 5436), failing him Mr. Bhaskar Upadhyay, Practicing Company Secretary (Membership No. FCS 8663) of N. L. Bhatia & Associates, Practicing Company Secretaries, have been appointed as the Scrutinizer for scrutinizing the e-voting process in a fair and transparent manner.

The results shall be declared within the stipulated time under applicable laws. The results declared along with the Scrutinizer's Report shall be placed on the Company's website at www.piramalenterprises.com and on the website of NSDL at www.evoting.nsdl.com and communicated to the Stock Exchanges viz. NSE and BSE.

In case of any queries, with respect to remote e-voting or e-voting at the AGM you may refer the Frequently Asked Questions (FAQs) for members and the e-voting user manual for members available in the download section of www.evoting.nsdl.com, or call on: 022-4886 7000 or send a request to Ms. Prajakta Pawle, Executive or Ms. Pallavi Mhatre - Senior Manager, NSDL at evoting@nsdl.com. This advertisement shall also be considered as a compliance with SEBI Circular No. SEBI/HO/DDHS/DDHS-PoD-1/P/CIR/2025/83 dated June 5, 2025 and the applicable provisions of the Act and Listing Regulations.

For Piramal Enterprises Limited
Sd/-
Bipin Singh
Company Secretary

Place : Mumbai
Date : 7th June, 2025



SPANDANA SPOORTY FINANCIAL LIMITED
CIN: L65929TG2003PLC040648
Registered Office: Galaxy, Wing B, 16th Floor, Plot No.1, Sy No 83/1, Hyderabad Knowledge City, TS/IC, Raidurg Panmaktha, Hyderabad - 500081, Telangana. Website: www.spandanasporthy.com / Phone No.: 040-45474750 / E-mail: secretariat@spandanasporthy.com

POSTAL BALLOT NOTICE AND E-VOTING INFORMATION

In compliance with the provisions of Section 110 of the Companies Act, 2013 (the 'Act') read with Section 108 and other applicable provisions, if any, of the Companies Act, 2013, (Act), read with the Rule 20 and Rule 22 of the Companies (Management and Administration) Rules, 2014 (the 'Rules'), Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 and the relaxations and clarifications issued by Ministry of Corporate Affairs ('MCA') for holding general meetings/conducting postal ballot process through e-Voting vide General Circular Nos. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, 09/2023 dated September 25, 2023 and 09/2024 dated September 19, 2024 (collectively 'MCA Circulars'), we are furnishing the following details:

- The business to be transacted through voting only by electronic means - for seeking approval of the Members for the following:
 - Related party transactions with Criss Financial Limited for financial year 2025-26.
 - Date of completion of dispatch of Postal Ballot Notice to Members through e-mail - Saturday, June 7, 2025.
- The Company has sent an e-mail for the Postal Ballot Notice dated June 7, 2025, to all the Members whose name appeared on the Register of Members/ Record of Depositories received from National Securities Depository Limited/ Central Depository Services (India) Limited (Depositories) as on Friday, May 30, 2025 (cut-off date) and whose e-mail addresses are registered with depository participant(s). A person who is not a member as on the cut-off date should treat this advertisement for information purpose only.
- The requirements of sending physical Postal Ballot Notice to the Members have been dispensed with vide MCA Circulars.
- Details of the process and manner of remote e-voting along with the User ID and password are provided over e-mail to all Members who have registered their e-mail addresses. The instructions for voting through electronic means are provided to all Members as part of the Postal Ballot Notice.
- The Company has engaged KFin Technologies Limited ('KFinTech') for facilitating e-voting in a secure manner.
- For Members who have not registered their e-mail are requested to register their valid email addresses with the DP with whom their Demat Account is maintained.
- The date and time of commencement of voting through electronic means-Monday, June 9, 2025, at 09.00 a.m. (IST).
- The date and time of end of voting through electronic means - Tuesday, July 8, 2025, at 5.00 p.m. (IST).
- The remote e-voting platform will be disabled at 5:00 p.m. IST on Tuesday, July 8, 2025 by KFinTech. Once the vote on resolution is cast by the Members, the Members shall not be allowed to change it subsequently.
- Website address where Postal Ballot Notice is displayed: Company - www.spandanasporthy.com and KFinTech <https://evoting.kfintech.com>. Postal Ballot Notice is also submitted to BSE Limited and National Stock Exchange of India Limited and the same are also available on their websites.
- Contact details of the person responsible to address the grievances connected with the remote e-voting: Mrs. C. Shobha Anand, - Vice President, Contact No. 040-67162222 or at toll free no. 1800-309-4001 or email at evoting@kfintech.com.
- The Company has appointed Mr. Y Ravi Prasada Reddy (Membership No. FCS 5783), Proprietor, RPR & Associates, Practicing Company Secretaries (CP No. 5360), Hyderabad as Scrutinizer for conducting the remote e-voting process thereto in accordance with the provisions of the Act read with the Rules and the MCA Circulars in a fair and transparent manner.

The results of the remote e-voting will be declared on or before **Thursday, July 10, 2025** at the registered office of the Company, the results of the remote e-voting along with the scrutinizer's report will be uploaded on the Company's website www.spandanasporthy.com and will be communicated to the National Stock Exchange of India Limited at www.nseindia.com and BSE Limited at www.bseindia.com, where the equity shares / securities of the Company are listed.

By the Order of the Board of Directors
For Spandana Sporthy Financial Limited
Sd/-
Vinay Prakash Tripathi
Company Secretary

Place: Hyderabad
Date: June 7, 2025



Bank of Maharashtra
संघीय भाषा महाराष्ट्र
बँक ऑफ महाराष्ट्र

Head Office: Lokmangal, 1501, Shivajinagar, Pune 411 005, Ph: 020-25511360
E-mail: investor_services@mahabank.co.in
Website: www.bankofmaharashtra.in

Notice

Notice is hereby given that the 22nd Annual General Meeting (AGM) of the Shareholders of Bank of Maharashtra will be held on **Monday, 30th June, 2025 at 11.00 a.m. (IST)** through Video Conferencing (VC) / Other Audio Visual means (OAVM) in compliance with various circulars issued by Ministry of Corporate Affairs (MCA) from time-to-time, to transact the following business:

Sr. No.	Particulars
	Ordinary Business:
1	To discuss, approve and adopt the Audited Balance Sheet of the Bank as on 31 st March, 2025, and the Profit and Loss Account for the year ended on that date, the report of the Board of Directors on the working and activities of the Bank for the period covered by the accounts and the Auditor's report on the Balance sheet and accounts.
2	To declare dividend on the Equity Shares of the Bank for the FY 2024-25
	Special Business:
3	To consider raising of Equity Capital aggregate upto Rs.7,500/- crore through various modes as mentioned in the Notice
4	To approve appointment of M/s Joshi & Joshi as Secretarial Auditor for a consecutive term of 5 years from FY 2025-26 to 2029-30
5	To conduct Election of One Director from amongst Shareholders of the Bank other than the Central Government

NOTES:

- This Notice is being published under the provisions of Regulation 56(i) of the Bank of Maharashtra (Shares and Meetings) Regulations, 2004 and applicable rule of Companies (Management & Administration) Rules, 2014 (as amended).
 - In compliance with MCA and SEBI Circulars, soft copy of the detailed Notice of the Annual General Meeting and Annual Report 2024-25 of the Bank has been sent through electronic mode to all the members whose email IDs are registered with the Bank / DPs. Shareholders may note that the Notice of the 22nd Annual General Meeting of the Bank shall also be available on the Bank's website viz. www.bankofmaharashtra.in and website of Stock exchanges.
 - Shareholders of Bank can join and participate the meeting through VC / OAVM facility only. Shareholders participating through VC/ OAVM facility shall be counted for the purpose reckoning the quorum for the meeting. The instructions for joining and participating the meeting through VC/ OAVM facility are mentioned in AGM Notice.
 - In terms of MCA Circular, since the physical attendance of members has been dispensed with, there is no requirement of appointment of proxy.
 - Shareholders of Bank, who have not registered their email id with Bank / Depositories can obtain the notice of AGM and Annual Report in electronic form by sending mail to investor_services@mahabank.co.in / mparase@mcsregistrars.com
 - Cut-Off Date for Agenda Item No 1, 2, 3, 4:** Voting rights of the Shareholders in respect of all agenda items shall be reckoned as on Monday, 23rd June, 2025.
 - Specified Date (Agenda Item No. 5) :** Bank had fixed Friday, 23rd May, 2025 as the Specified / Cut-Off date for the purpose of ascertaining the Shareholders of Bank eligible to participate i.e. to Nominate, Contest and Vote in the election process of One Director of Bank of Maharashtra to be elected by the Shareholders other than the Central Government. The last date of submission of nomination form for election of Shareholder Director is revised to 13th June, 2025 on or before 5.00 pm.
 - Record Date for Dividend:** The Bank had fixed Friday, 9th May, 2025 as the Record Date for determining the entitlement of members to dividend for the Financial Year ended 31st March, 2025. The payment of dividend is subject to the Shareholder's approval at the 22nd Annual General Meeting of the Bank and subject to deduction of tax at source
- VOTING THROUGH ELECTRONIC MEANS:**
- Shareholders may please note that pursuant to Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Bank has provided remote e-voting facility for transacting the business items through Central Depository Services (India) Limited (CDSL), which will commence 09:00 a.m. on Thursday, 26th June, 2025 till 05:00 p.m. on Sunday, 29th June, 2025 and the e-voting platform will be disabled thereafter.
 - A Shareholder may participate in the meeting through VC/ OAVM even after exercising his/her right to vote through Remote E-voting process but shall not be allowed to vote again in the meeting.
 - Shareholders are required to read the e-voting instructions as mentioned in AGM notice.
 - The Results declared in respect of agenda items transacted at the meeting, alongwith the report of the Scrutinizer shall be placed on the websites of the Bank and CDSL immediately after the declaration of results by the Chairman of the Meeting or a person authorized by him in writing. The results shall also be immediately forwarded to the Stock Exchanges.

For Bank of Maharashtra
Sd/-
(Vishal Sethia)
Company Secretary

Date : 7th June, 2025
Place: Pune



SMFG INDIA CREDIT COMPANY LIMITED
Corporate Office: 10th Floor, Office No. 101, 102 & 103, 2 North Avenue, Maker Maxity, Bandra Kurla Complex, Bandra (E), Mumbai - 400051.

DEMAND NOTICE

UNDER THE PROVISIONS OF THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 ("the Act") AND THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 ("the Rules")

The undersigned being the authorized officer of **SMFG INDIA CREDIT COMPANY (SMFG India Credit)** under the Act and in exercise of powers conferred under Section 13 (12) of the Act read with the Rule 3, issued Demand Notice(s) under Section 13(2) of the Act, calling upon the following borrower(s) to repay the amount mentioned in the respective notice(s) within 60 days from the date of receipt of the said notice. The undersigned reasonably believes that borrower(s) is/are avoiding the service of the demand notice(s), therefore the service of notice is being effected by affixation and publication as per Rules. The contents of demand notice(s) are extracted herein below:

Name of the Borrower(s)	Demand Notice Date	Description of Immovable property) properties mortgaged
1. M/s. R K Inter 2. Mr. Ramji Gupta 3. Mrs. Shruti Saxena 4. Mrs. Sarita Gupta 5. Shruti Ram Gupta LAN - 1911213104866 99 2146213108134 06	31 May, 2025 Rs. 27,38,14.64 (Rupees Twenty Seven Lakhs Thirty Nine Thousand Two Hundred Fourteen and Paise Sixty Four Only) as on 24 May, 2025	PROPERTY NO. 1 : Owner of The Property – Ramji Gupta Property Description - Godown No. K-8, Area 32.527 Sqm. on Upper Ground Floor situated at Aagamer Dayodhi, Ward- Netaji Subhash Chandra Bose, Lucknow, Uttar Pradesh. East – Property of Narendra Kumar Gupta, West – House of Ashok Kumar Gupta, North – 04 Fts. Passage, South House of Lok Ram Agarwal PROPERTY NO. 2 : Owner of The Property –sarita Gupta Property Description - House No. 3, Built on Part of Plot No. 01 & 02 Over Khassara No. 43, Rhythm Homes, Having Area of 59.014 Sq. Mtrs. situated at Gram Madhopur, Ward Kanhaiya Madhopur, Tehsil & District Lucknow, Uttar Pradesh - 226003, Boundaries: - East By- House Wahid, West By- 13 Fts. Wide Road, North By- House No. 2, South By- Teensad House Israt

The borrower(s) are hereby advised to comply with the demand notice(s) and to pay the demand amount mentioned therein and hereinabove within 60 days from the date of this publication together with applicable interest, additional interest, bounce charges, cost and expenses till the date of realization of payment. The borrower(s) may note that SMFG India Credit is a secured creditor and the loan facility availed by the Borrower(s) is a secured debt against the immovable property/properties being the secured asset(s) mortgaged by the borrower(s).

In the event borrower(s) are failed to discharge their liabilities in full within the stipulated time, SMFG India Credit shall be entitled to exercise all the rights under Section 13(4) of the Act to take possession of the secured asset(s) including but not limited to transfer the same by way of sale or invoking any other remedy available under the Act and the Rules thereunder and realize payment. SMFG India Credit is also empowered to ATTACH AND/OR SEAL the secured asset(s) before enforcing the right to sale or transfer. Subsequent to the Sale of the secured asset(s), SMFG India Credit also has a right to initiate separate legal proceedings to recover the balance dues, in case the value of the mortgaged properties is insufficient to cover the dues payable to the SMFG India Credit. This remedy is in addition and independent of all the other remedies available to SMFG India Credit under any other law. The attention of the borrower(s) is invited to Section 13(8) of the Act, in respect of time available, to redeem the secured assets and further to Section 13(13) of the Act, whereby the borrower(s) are restrained/prohibited from disposing of or dealing with the secured asset(s) or transferring by way of sale, lease or otherwise (other than in the ordinary course of business) any of the secured asset(s), without prior written consent of SMFG India Credit and non-compliance with the above is an offence punishable under Section 29 of the said Act. The copy of the demand notice is available with the undersigned and the borrower(s) may, if they so desire, can collect the same from the undersigned on any working day during normal office hours.

Place: Lucknow, Uttar Pradesh
Date: 9-JUNE-2025

Sd/- Authorised Officer,
SMFG INDIA CREDIT



नारी शक्ति से विकसित भारत की मजबूत नींव बन रहीं 3 करोड़ लखपति दीर्घियां, ला रहीं ग्रामीण अर्थव्यवस्था में बदलाव



मध्य प्रदेश के महु के एक सरकारी अस्पताल का मामला

नवजात शिशु को मुंह में दबाकर ले जाता दिखा कुत्ता, जांच शुरू

जन्सत्ता ब्यूरो नई दिल्ली, 7 जून।

मध्य प्रदेश के इंदौर जिले के एक सरकारी अस्पताल के शौचालय के पास शनिवार को एक आवारा कुत्ते को मुंह में मृत नवजात शिशु को दबाए हुए देखा गया। इसके बाद एक सुरक्षा गार्ड ने कुत्ते को भगाने के बाद शिशु के शव को छुड़ाया।

जिला मुख्यालय से लगभग 25 किलोमीटर दूर महु के सिविल अस्पताल के अधिकारियों और पुलिस ने नवजात शिशु के पिछले घटनाक्रम और उसके बाद की घटनाओं की जांच शुरू कर दी है। महु सिविल अस्पताल के प्रभारी एचआर वर्मा ने बताया कि सीसीटीवी फुटेज के अनुसार, यह घटना देर रात 1:30 से

महु सिविल अस्पताल के प्रभारी एचआर वर्मा ने बताया कि सीसीटीवी फुटेज के अनुसार, यह घटना देर रात 1:30 से दो बजे के बीच की है। इस दौरान एक छोटी लड़की शौचालय में जाती हुई दिखाई दी। पुलिस ने इस घटना की जांच शुरू कर दी है और हम उनकी मदद के लिए सभी सीसीटीवी फुटेज उपलब्ध कराएंगे।

दो बजे के बीच की है। इस दौरान एक छोटी लड़की शौचालय में जाती हुई दिखाई दी। जब हमने कर्मचारियों से पूछा तो पता चला कि 17 वर्षीय लड़की पेट दर्द की शिकायत लेकर आई थी और उसे शुक्रवार रात नौ बजे भर्ती कराया

गया था। हमें संदेह है कि लड़की ने शौचालय में बच्चे को जन्म दिया है। उन्होंने कहा कि लड़की कुछ ही देर बाद एक अज्ञात व्यक्ति के साथ अस्पताल से गायब हो गई। अन्य अधिकारियों ने कहा कि शिशु, जो मृत पैदा हुआ था। एक सुरक्षा गार्ड ने शव को कुत्ते से छुड़ाकर बरामद किया। वर्मा ने कहा कि हमने शनिवार सुबह शव का पोस्टमार्टम किया और इसकी रिपोर्ट का इंतजार है। प्रारंभिक रिपोर्ट में कहा गया है कि प्रसव समय से पहले हुआ था। शव को शवगृह में रख दिया गया है। पुलिस ने इस घटना की जांच शुरू कर दी है और हम उनकी मदद के लिए सभी सीसीटीवी फुटेज उपलब्ध कराएंगे। पुलिस अधिकारी ने कहा कि जांच के आधार पर आगे की कार्रवाई की जाएगी।

संयुक्त राष्ट्र महासागर सम्मेलन में भाग लेने के लिए जितेंद्र सिंह फ्रांस रवाना

जन्सत्ता ब्यूरो नई दिल्ली, 7 जून।

पृथ्वी विज्ञान मंत्री जितेंद्र सिंह विश्व के महासागरों की प्राकृतिक स्थिति बनाए रखने के लिए सतत महासागर प्रशासन और ठोस कार्रवाई पर चर्चा करने के उद्देश्य से आयोजित एक अंतरराष्ट्रीय बैठक में हिस्सा लेने के लिए शनिवार को फ्रांस रवाना हुए। एक आधिकारिक बयान में यह जानकारी दी गई।

बयान के मुताबिक, तीसरा संयुक्त राष्ट्र महासागर सम्मेलन (यूएनओसी3) आठ से 13 जून तक फ्रांसीसी शहर नीस में आयोजित किया जा रहा है। इसमें कहा गया है कि अगले चार दिनों में सिंह मछला साझेदार देशों के मंत्रियों के साथ द्विपक्षीय बैठकों में हिस्सा लेंगे, यूएनओसी के पूर्ण अधिवेशन में भारत का राष्ट्रीय वक्तव्य देगे तथा महासागरीय कार्रवाई पर महत्वपूर्ण नीतिगत वार्ता में शामिल होंगे।

बयान के मुताबिक, सिंह औपचारिक सत्रों में हिस्सा लेने के साथ-साथ फ्रांस, जर्मनी, वियतनाम, इंडोनेशिया और चिली के प्रतिनिधियों के साथ द्विपक्षीय बैठकें भी करेंगे। इन बैठकों से समुद्री प्रदूषण से लेकर महासागर विज्ञान और नौी अव्यवस्था पहलों के वित्तपोषण तक के मुद्दों पर प्रमुख वैश्विक हितधारकों के साथ भारत के सहयोग को मजबूत करने की उम्मीद है। सिंह ने सोशल मीडिया मंच 'एक्स' पर एक पोस्ट में बताया कि 'आज आधिकारिक भारतीय प्रतिनिधिमंडल का नेतृत्व करने के लिए फ्रांस के लिए रवाना हुआ।

आठ से 13 जून तक फ्रांस के खूबसूरत तटीय शहर नीस में आयोजित होने वाले 'संयुक्त राष्ट्र महासागर सम्मेलन' (यूएनओसी3) में भारत का प्रतिनिधित्व करने के लिए उत्सुक हूं।'इस सम्मेलन की मेजबानी फ्रांस और कोस्टा रिका संयुक्त रूप से कर रहे हैं।

एनसीएलटी नियम, 2016 के नियम 38 के तहत स्थानापन्न सेवा द्वारा सूचना

माननीय राष्ट्रीय कंपनी कानून अधिकरण
नई दिल्ली, बेंच- IV के समक्ष
उत्तर प्रदेश-201012
आई.बी. सं. 588/एनबी/2023में आई. ए. सं. 1814/एनबी/2025

राम रतन जगती, जे.जे. ट्रेडिंग एफजेडई के एकाकी प्रोपराइटर बनाना

मैसर्स फ्यूचरिस्टिक्स मेटल ट्रेडिंग प्राइवेट लिमिटेड
आवेदक: मोहित गोयल
समाधान प्रेषण
फ्यूचरिस्टिक्स मेटल ट्रेडिंग प्राइवेट लिमिटेड आईबीबीआई/आईपीए-001/आईपी-02395/2021-2022/13636

सेवा में :
श्री अनित अग्रवाल
जी-1303, 13वीं मंजिल, आग्रवाली विलेज, न्याय खंड 2, इंदिरापुरम, गाजियाबाद, उत्तर प्रदेश-201012
श्री ज्वाला सिंह
म.नं.-95, बिड़की, मालवीय नगर, नई दिल्ली, भारत 110017.

उपस्थिति के लिए सार्वजनिक सूचना
जैविक, आधोतत्वाक्षरी, श्री मोहित गोयल, फ्यूचरिस्टिक्स मेटल ट्रेडिंग प्राइवेट लिमिटेड के समाधान प्रेषण ने भारतीय दिवाला और दिवालियापन बोर्ड (कांफॉरेट व्यक्तियों के लिए दिवाला समाधान प्रक्रिया) विनियम, 2016 के विनियमन 30 के साथ पठित दिवाला और दिवालियापन सहीत 2016 की धारा 19 (2) के साथ धारा 60 (5) के तहत माननीय राष्ट्रीय कंपनी कानून अधिकरण, बेंच- IV, नई दिल्ली के समक्ष एक आवेदन दायर किया है, जिसमें कांफॉरेट देनदार के पूर्व-प्रबंधन से संबंधित के लिए उचित निर्देशों की मांग की गई है।

कृपया ध्यान दें कि आप, श्री अनित अग्रवाल और श्री ज्वाला सिंह, फ्यूचरिस्टिक्स मेटल ट्रेडिंग प्राइवेट लिमिटेड के पूर्ववर्ती प्रबंधन का हिस्सा होने के नाते, आपको एवढुद्धा 11.07.2025 को माननीय राष्ट्रीय कंपनी कानून अधिकरण, बेंच- IV के सामक्ष व्यक्तिगत रूप से या किसी अधिकृत प्रतिनिधि के माध्यम से उपस्थित होने का निर्देश दिया जाता है।

आपें ध्यान दें कि, यदि आप उपर्युक्त लिथि पर उपस्थित नहीं होते हैं, तो आपको अनुपस्थिति में आवेदन को सुनवाई और निपटारा किया जा सकता है।

मोहित गोयल, समाधान प्रेषण
फ्यूचरिस्टिक्स मेटल ट्रेडिंग प्राइवेट लिमिटेड की दिवाला समाधान प्रक्रिया में आईबीबीआई/आईपीए-001/आईपी-02395/2021-2022/13636
17, एलजीफक, डिफेंस एक्स्लेव विकास मार्ग, दिल्ली-110092
Camohitgoyal@gmail.com

pnb Housing Finance Limited
राजि.कार्यालय: 9वीं मंजिल अंतरिक्ष भवन 22 के.जी. मार्ग, नई दिल्ली- 110001 फोन: 011-23357171, 23357172, 23705414, वेबसाइट: www.pnbhousing.com

सार्वजनिक अपील
हम 'को गौतम कोकर काउंटरस' 252 ई. गेट पासन नई दिल्ली-110065 में स्थित हैं, जो धारा 80 की के राष्ट्रीय गौतम एक धाराई ट्रस्ट हैं, जो एनसीआर क्षेत्र में गौतम और शिक्षा सुविधाएं स्थापित करने के लिए समर्पित हैं। इन नए कामों का समर्थन करने के लिए हम ध्यान बाग कर रहे हैं। आपका उदार योगदान हमारी वित्तीय जरूरतों को पूरा करने और इन परियोजनाओं के चालन व प्रशासन को सुनिश्चित करने में मददगार भूमिका निभाएंगे। अधिक जानकारी और योगदान के लिए, कृपया हमें ईमेल आईडी: trustdn@gmail.com (लिपि पर संचार करें)

यूको बैंक
यूको बैंक, 359, लोदी बस्ती, नई दिल्ली, नई दिल्ली-400001। दूरभाष: 022-4018048/419

शुद्धि
कृपया इस समाचार पत्र में 04-06-2025 को प्रकाशित त्रुटि सुधारी अधिकरण मुंबई (डीआरटी 1) में गौतम कॉन्स्ट्रिक्ट ट्रेडिंग के संदर्भ में प्रकाशित सूचना देखें। इस सूचना में त्रुटि सुधारी अधिकरण मुंबई (डीआरटी III) के स्थान पर त्रुटि सुधारी अधिकरण मुंबई (डीआरटी को) पड़ा जाए।

यूको बैंक
यूको बैंक, 359, लोदी बस्ती, नई दिल्ली, नई दिल्ली-400001। दूरभाष: 022-4018048/419

सूचना
दिनांक 06/09/2025 से मुजफ्फरपुर शाखा (मोहना वल्लभ रोड के पास, मिठमनुष 1220/1/426 बी, एक्सिस बैंक के ऊपर, मुजफ्फरपुर विहार, मुजफ्फरपुर जिला, बिना - 842 002, फोन - 9567063692 / 79944332855) की सभी व्यवसायिक गतिविधियां अब से बेहतर ग्राहक सेवा एवं संतुलन सुविधा के लिए मुजफ्फरपुर नई शाखा (मोहना वल्लभ रोड के पास, मिठमनुष 1220/1/426 बी, एक्सिस बैंक के ऊपर, मुजफ्फरपुर विहार, मुजफ्फरपुर जिला, बिना - 842 002, फोन - 9567063692 / 79944332855) से किये जाएंगे। सभी ग्राहकों से निवेदन है कि वो इस परिवर्तन को नोट करें। आगे से सभी व्यवसायिक गतिविधियों के लिए बदले हुए पते पर संपर्क करें।

सूचना
दिनांक 06/09/2025 से मुजफ्फरपुर शाखा (मोहना वल्लभ रोड के पास, मिठमनुष 1220/1/426 बी, एक्सिस बैंक के ऊपर, मुजफ्फरपुर विहार, मुजफ्फरपुर जिला, बिना - 842 002, फोन - 9567063692 / 79944332855) की सभी व्यवसायिक गतिविधियां अब से बेहतर ग्राहक सेवा एवं संतुलन सुविधा के लिए मुजफ्फरपुर नई शाखा (मोहना वल्लभ रोड के पास, मिठमनुष 1220/1/426 बी, एक्सिस बैंक के ऊपर, मुजफ्फरपुर विहार, मुजफ्फरपुर जिला, बिना - 842 002, फोन - 9567063692 / 79944332855) से किये जाएंगे। सभी ग्राहकों से निवेदन है कि वो इस परिवर्तन को नोट करें। आगे से सभी व्यवसायिक गतिविधियों के लिए बदले हुए पते पर संपर्क करें।

सूचना
दिनांक 06/09/2025 से मुजफ्फरपुर शाखा (मोहना वल्लभ रोड के पास, मिठमनुष 1220/1/426 बी, एक्सिस बैंक के ऊपर, मुजफ्फरपुर विहार, मुजफ्फरपुर जिला, बिना - 842 002, फोन - 9567063692 / 79944332855) से किये जाएंगे। सभी ग्राहकों से निवेदन है कि वो इस परिवर्तन को नोट करें। आगे से सभी व्यवसायिक गतिविधियों के लिए बदले हुए पते पर संपर्क करें।

सूचना
दिनांक 06/09/2025 से मुजफ्फरपुर शाखा (मोहना वल्लभ रोड के पास, मिठमनुष 1220/1/426 बी, एक्सिस बैंक के ऊपर, मुजफ्फरपुर विहार, मुजफ्फरपुर जिला, बिना - 842 002, फोन - 9567063692 / 79944332855) से किये जाएंगे। सभी ग्राहकों से निवेदन है कि वो इस परिवर्तन को नोट करें। आगे से सभी व्यवसायिक गतिविधियों के लिए बदले हुए पते पर संपर्क करें।

सूचना
दिनांक 06/09/2025 से मुजफ्फरपुर शाखा (मोहना वल्लभ रोड के पास, मिठमनुष 1220/1/426 बी, एक्सिस बैंक के ऊपर, मुजफ्फरपुर विहार, मुजफ्फरपुर जिला, बिना - 842 002, फोन - 9567063692 / 79944332855) से किये जाएंगे। सभी ग्राहकों से निवेदन है कि वो इस परिवर्तन को नोट करें। आगे से सभी व्यवसायिक गतिविधियों के लिए बदले हुए पते पर संपर्क करें।

सूचना
दिनांक 06/09/2025 से मुजफ्फरपुर शाखा (मोहना वल्लभ रोड के पास, मिठमनुष 1220/1/426 बी, एक्सिस बैंक के ऊपर, मुजफ्फरपुर विहार, मुजफ्फरपुर जिला, बिना - 842 002, फोन - 9567063692 / 79944332855) से किये जाएंगे। सभी ग्राहकों से निवेदन है कि वो इस परिवर्तन को नोट करें। आगे से सभी व्यवसायिक गतिविधियों के लिए बदले हुए पते पर संपर्क करें।

सूचना
दिनांक 06/09/2025 से मुजफ्फरपुर शाखा (मोहना वल्लभ रोड के पास, मिठमनुष 1220/1/426 बी, एक्सिस बैंक के ऊपर, मुजफ्फरपुर विहार, मुजफ्फरपुर जिला, बिना - 842 002, फोन - 9567063692 / 79944332855) से किये जाएंगे। सभी ग्राहकों से निवेदन है कि वो इस परिवर्तन को नोट करें। आगे से सभी व्यवसायिक गतिविधियों के लिए बदले हुए पते पर संपर्क करें।

सूचना
दिनांक 06/09/2025 से मुजफ्फरपुर शाखा (मोहना वल्लभ रोड के पास, मिठमनुष 1220/1/426 बी, एक्सिस बैंक के ऊपर, मुजफ्फरपुर विहार, मुजफ्फरपुर जिला, बिना - 842 002, फोन - 9567063692 / 79944332855) से किये जाएंगे। सभी ग्राहकों से निवेदन है कि वो इस परिवर्तन को नोट करें। आगे से सभी व्यवसायिक गतिविधियों के लिए बदले हुए पते पर संपर्क करें।

सूचना
दिनांक 06/09/2025 से मुजफ्फरपुर शाखा (मोहना वल्लभ रोड के पास, मिठमनुष 1220/1/426 बी, एक्सिस बैंक के ऊपर, मुजफ्फरपुर विहार, मुजफ्फरपुर जिला, बिना - 842 002, फोन - 9567063692 / 79944332855) से किये जाएंगे। सभी ग्राहकों से निवेदन है कि वो इस परिवर्तन को नोट करें। आगे से सभी व्यवसायिक गतिविधियों के लिए बदले हुए पते पर संपर्क करें।

सूचना
दिनांक 06/09/2025 से मुजफ्फरपुर शाखा (मोहना वल्लभ रोड के पास, मिठमनुष 1220/1/426 बी, एक्सिस बैंक के ऊपर, मुजफ्फरपुर विहार, मुजफ्फरपुर जिला, बिना - 842 002, फोन - 9567063692 / 79944332855) से किये जाएंगे। सभी ग्राहकों से निवेदन है कि वो इस परिवर्तन को नोट करें। आगे से सभी व्यवसायिक गतिविधियों के लिए बदले हुए पते पर संपर्क करें।

सूचना
दिनांक 06/09/2025 से मुजफ्फरपुर शाखा (मोहना वल्लभ रोड के पास, मिठमनुष 1220/1/426 बी, एक्सिस बैंक के ऊपर, मुजफ्फरपुर विहार, मुजफ्फरपुर जिला, बिना - 842 002, फोन - 9567063692 / 79944332855) से किये जाएंगे। सभी ग्राहकों से निवेदन है कि वो इस परिवर्तन को नोट करें। आगे से सभी व्यवसायिक गतिविधियों के लिए बदले हुए पते पर संपर्क करें।

pnb Housing Finance Limited
राजि.कार्यालय: 9वीं मंजिल अंतरिक्ष भवन 22 के.जी. मार्ग, नई दिल्ली- 110001 फोन: 011-23357171, 23357172, 23705414, वेबसाइट: www.pnbhousing.com

कब्जा सूचना (अचल संपत्ति के लिए)
श्री.कार्यालय: 9वीं मंजिल अंतरिक्ष भवन 22 के.जी. मार्ग, नई दिल्ली- 110001 फोन: 011-23357171, 23357172, 23705414, वेबसाइट: www.pnbhousing.com

कब्जा सूचना (अचल संपत्ति के लिए)
श्री.कार्यालय: 9वीं मंजिल अंतरिक्ष भवन 22 के.जी. मार्ग, नई दिल्ली- 110001 फोन: 011-23357171, 23357172, 23705414, वेबसाइट: www.pnbhousing.com

कब्जा सूचना (अचल संपत्ति के लिए)
श्री.कार्यालय: 9वीं मंजिल अंतरिक्ष भवन 22 के.जी. मार्ग, नई दिल्ली- 110001 फोन: 011-23357171, 23357172, 23705414, वेबसाइट: www.pnbhousing.com

कब्जा सूचना (अचल संपत्ति के लिए)
श्री.कार्यालय: 9वीं मंजिल अंतरिक्ष भवन 22 के.जी. मार्ग, नई दिल्ली- 110001 फोन: 011-23357171, 23357172, 23705414, वेबसाइट: www.pnbhousing.com

कब्जा सूचना (अचल संपत्ति के लिए)
श्री.कार्यालय: 9वीं मंजिल अंतरिक्ष भवन 22 के.जी. मार्ग, नई दिल्ली- 110001 फोन: 011-23357171, 23357172, 23705414, वेबसाइट: www.pnbhousing.com

कब्जा सूचना (अचल संपत्ति के लिए)
श्री.कार्यालय: 9वीं मंजिल अंतरिक्ष भवन 22 के.जी. मार्ग, नई दिल्ली- 110001 फोन: 011-23357171, 23357172, 23705414, वेबसाइट: www.pnbhousing.com

कब्जा सूचना (अचल संपत्ति के लिए)
श्री.कार्यालय: 9वीं मंजिल अंतरिक्ष भवन 22 के.जी. मार्ग, नई दिल्ली- 110001 फोन: 011-23357171, 23357172, 23705414, वेबसाइट: www.pnbhousing.com

कब्जा सूचना (अचल संपत्ति के लिए)
श्री.कार्यालय: 9वीं मंजिल अंतरिक्ष भवन 22 के.जी. मार्ग, नई दिल्ली- 110001 फोन: 011-23357171, 23357172, 23705414, वेबसाइट: www.pnbhousing.com

कब्जा सूचना (अचल संपत्ति के लिए)
श्री.कार्यालय: 9वीं मंजिल अंतरिक्ष भवन 22 के.जी. मार्ग, नई दिल्ली- 110001 फोन: 011-23357171, 23357172, 23705414, वेबसाइट: www.pnbhousing.com

कब्जा सूचना (अचल संपत्ति के लिए)
श्री.कार्यालय: 9वीं मंजिल अंतरिक्ष भवन 22 के.जी. मार्ग, नई दिल्ली- 110001 फोन: 011-23357171, 23357172, 23705414, वेबसाइट: www.pnbhousing.com

कब्जा सूचना (अचल संपत्ति के लिए)
श्री.कार्यालय: 9वीं मंजिल अंतरिक्ष भवन 22 के.जी. मार्ग, नई दिल्ली- 110001 फोन: 011-23357171, 23357172, 23705414, वेबसाइट: www.pnbhousing.com

कब्जा सूचना (अचल संपत्ति के लिए)
श्री.कार्यालय: 9वीं मंजिल अंतरिक्ष भवन 22 के.जी. मार्ग, नई दिल्ली- 110001 फोन: 011-23357171, 23357172, 23705414, वेबसाइट: www.pnbhousing.com

कब्जा सूचना (अचल संपत्ति के लिए)
श्री.कार्यालय: 9वीं मंजिल अंतरिक्ष भवन 22 के.जी. मार्ग, नई दिल्ली- 110001 फोन: 011-23357171, 23357172, 23705414, वेबसाइट: www.pnbhousing.com

कब्जा सूचना (अचल संपत्ति के लिए)
श्री.कार्यालय: 9वीं मंजिल अंतरिक्ष भवन 22 के.जी. मार्ग, नई दिल्ली- 110001 फोन: 011-23357171, 23357172, 23705414, वेबसाइट: www.pnbhousing.com

कब्जा सूचना (अचल संपत्ति के लिए)
श्री.कार्यालय: 9वीं मंजिल अंतरिक्ष भवन 22 के.जी. मार्ग, नई दिल्ली- 110001 फोन: 011-23357171, 23357172, 23705414, वेबसाइट: www.pnbhousing.com

कब्जा सूचना (अचल संपत्ति के लिए)
श्री.कार्यालय: 9वीं मंजिल अंतरिक्ष भवन 22 के.जी. मार्ग, नई दिल्ली- 110001 फोन: 011-23357171, 23357172, 23705414, वेबसाइट: www.pnbhousing.com

कब्जा सूचना (अचल संपत्ति के लिए)
श्री.कार्यालय: 9वीं मंजिल अंतरिक्ष भवन 22 के.जी. मार्ग, नई दिल्ली- 110001 फोन: 011-23357171, 23357172, 23705414, वेबसाइट: www.pnbhousing.com

कब्जा सूचना (अचल संपत्ति के लिए)
श्री.कार्यालय: 9वीं मंजिल अंतरिक्ष भवन 22 के.जी. मार्ग, नई दिल्ली- 110001 फोन: 011-23357171, 23357172, 23705414, वेबसाइट: www.pnbhousing.com

JAIPUR DEVELOPMENT AUTHORITY
Indira Circle, Jawahar Lal Nehru Marg, Jaipur-302004

No : JDA/EE&TA to Dir.Engg.-I/2025-26 Dated : 06.06.2025

NOTICE INVITING BID

NIB No. : EE & TA to Dir. Engg.-I/10/2025-26

Bids are invited from interested bidders for following works :-

S. No.	UBN No.	Cost of Work (Lacs)	Nature of Work	Last Date
1	JDA2526WSOB00211	380.13	Road	25.06.2025
2	JDA2526WLOB00210	775.67	Road	25.06.2025

Other particulars of the respective bid may be visited on Procurement Portal website www.sppp.rajasthan.gov.in, www.eproc.rajasthan.gov.in and www.jda.rajasthan.gov.in.

Executive Engineer & TA to Dir.Engg-I

राज.संवां / सी / 25 / 3795

दीपक स्पिनर्स लिमिटेड
CIN L17111HP1982PLCO16465

पंजीकृत कार्यालय: 121 औद्योगिक क्षेत्र, वडी, तहसील नालागढ़ जिला सोलन, हिमाचल प्रदेश- 173205

दूरभाष नं. 01795 244011/16 वेबसाइट: www.dsl-india.com
ईमेल: puneeta.arora@dslindia.com

वार्षिक रिपोर्ट एजीएम नोटिस पत्र करने के लिए केवाईसी विवरण का अद्यतन/पंजीकरण

कॉर्पोरेट मामलों के मंत्रालय (एमसीए) द्वारा जारी नवीनतम सामान्य परिपत्र संख्या 9/24 दिनांक 19 सितंबर, 2024 और परिपत्र दिनांक 8 अप्रैल 2020, 13 अप्रैल 2020, 15 जून 2020, 28 सितंबर 2020, 31 दिसंबर 2020, 23 जून 2021 और 8 सितंबर 2021, 25 सितंबर, 2023 के अनुषंगान में कंपनी की वार्षिक आम बैठक (एजीएम) शुक्रवार, 19 सितंबर 2025 को शाम 4.00 बजे ऑनलाइन (वीसी) /ऑन आडियो विड्युअल माध्यमों (ओवीएएम) के माध्यम से बुलाई जाएगी।

साथ ही, SEBI/HO/CFD/PD-2/P/CIN/24/113 दिनांक 3 अक्टूबर 2024 के तहत कंपनियों को शेयरधारकों को वार्षिक रिपोर्ट की वार्षिक प्रतियां भेजने से छूट प्रदान की गई है। वार्षिक रिपोर्ट के साथ एजीएम की सूचना केवल उन सदस्यों को इलेक्ट्रॉनिक रूप से भेजी जा रही है जिनके ईमेल पते कंपनी/डिजिटली प्रमाणित/वैध पते पंजीकृत हैं। वह कंपनी की वेबसाइट www.dsl-india.com और रटिक एक्सचेंज की वेबसाइट www.bseindia.com पर भी उपलब्ध होगी। एजीएम नोटिस में रिपोर्ट ई-वोटिंग और वोटिंग के दौरान ई-वोटिंग के निर्देश बताए गए हैं।

पात्र सदस्यों से अनुरोध है कि वे कंपनी/डिजिटली प्रमाणित/वैध पते के साथ संपर्क विवरण और बैंक खाता संख्या के बारे में अपने केवाईसी विवरण अपडेट करें। यह सुनिश्चित करने के लिए है कि वार्षिक रिपोर्ट और एजीएम नोटिस सही ईमेल पते पर पहुंचें। केवाईसी अपडेशन के लिए प्रारंभिक फॉर्म इस लिंक पर www.dsl-india.com पर उपलब्ध हैं।

कई वार्षिक रिपोर्ट के तहत, कंपनी को दस्तावेज और ट्रेडरफ एजेंट, मेसर्स माहेश्वरी हटाईटैक्स प्राइवेट लिमिटेड, 23, आरएन मुखर्जी रोड, डबी मॉडल, कोलकाता 700001 को जमा किए जाने चाहिए।

स्थान: चंडीगढ़
दिनांक: 07.06.2025

प्रीमियम इंडोरोस बोक्स प्राइवेट लिमिटेड
बी-5, द्वितीय तल, शिवा चौब, निमरी कॉलोनी, कर्मशियन कॉम्प्लेक्स, अशोक विहार, फेज-4, उत्तरी दिल्ली- 110052

सार्वजनिक सूचना
कैंड लैटर

श्रेणीय विवरण, उत्तरी क्षेत्र के समग्र

कंपनी अधिनियम, 2013, कंपनी अधिनियम, 2013 की धारा 13(4) और कंपनी (निगमन) नियम, 2014 के नियम 30(6)(ए) के मागमें से

और

प्रीमियम इंडोरोस बोक्स प्राइवेट लिमिटेड के मामले में जिसका पंजीकृत कार्यालय बी-5, द्वितीय तल, शिवा चौब, निमरी कॉलोनी, कर्मशियन कॉम्प्लेक्स, अशोक विहार, फेज-4, उत्तरी दिल्ली- 110052 में है, याधिकाकर्ता।

आम जनता को सूचित किया जाता है कि कंपनी कंपनी अधिनियम, 2013 की धारा 13 के अंतर्गत केंद्र सरकार (क्षेत्रीय निदेशक), उत्तरी क्षेत्र को एक आवेदन प्रस्तुत करने का प्रस्ताव करती है, जिसमें 30 जनवरी, 2025 को आयोजित कंपनी के सदस्यों की असाधारण आम बैठक में कंपनी अपने पंजीकृत कार्यालय को "नई दिल्ली राज्य से महाराष्ट्र राज्य में" परिवर्तित करने के लिए पारित विशेष प्रस्ताव को अनुसूचक कंपनी के एग्रेसिवेशन के मागमें में परिवर्तित की पुष्टि की मांग की जाती है।

कई भी व्यक्ति जिसका हित कंपनी के पंजीकृत कार्यालय के प्रस्तावित परिवर्तन से प्रभावित होने की संभावना है, वह अपने हित की प्रकृति और विवेक के आधार बताते हुए शायद पत्र के साथ अपनी आपत्ति को पंजीकृत डाटा द्वारा केंद्र सरकार, क्षेत्रीय निदेशक, कॉर्पोरेट मंत्रालय, चतुर्थ तल, आईएफसीआई टॉवर, 81, नेहरू प्लेस, नई दिल्ली - 110019 को इस नोटिस के प्रकाशन की तिथि से 14 दिनों के भीतर आवेदक कंपनी के पंजीकृत कार्यालय में नीचे उल्लिखित पते पर एक प्रति के साथ वितरित कर सकता है या वितरित करवा सकता है या भेज सकता है:-

प्रीमियम इंडोरोस बोक्स प्राइवेट लिमिटेड
पता:- बी-5, द्वितीय तल, शिवा चौब, निमरी कॉलोनी, कर्मशियन कॉम्प्लेक्स, अशोक विहार, फेज-4, उत्तरी दिल्ली - 110052

प्रीमियम इंडोरोस बोक्स प्राइवेट लिमिटेड के लिए हस्ताक्षरकर्ता/ (श्री उदय अग्रवाल जाधव) निदेशक

दिनांक: 07.06.2025
स्थान: नई दिल्ली

NAGPUR MUNICIPAL CORPORATION
Tender Notice

Name of Department:- Pradhan Mantri Awas Yojana Cell, Nagpur
Name of Work:- Construction & Development of 392 tenements Housing Scheme for NMC Safai Karamchari on NMC/SRA plot bearing CTN No.62, Sheet No. 963, Kh. No. 109-110/2,3 (part) of Mouza - Nari, Nagpur within Nagpur Municipal Corporation Limit (As per Sub Clause No. 11.2.5 of Main Clause No. 11 of UDPCR, updated as on 30th Jan, 2025) on Construction TDR Policy. Municipal Commissioner, Nagpur Municipal Corporation, intending to develop 392 tenements Housing Scheme for NMC Safai Karamchari on NMC/SRA plot bearing CTN No.62, Sheet No. 963, Kh. No. 109-110/2,3 (part) of Mouza - Nari, Nagpur within Nagpur Municipal Corporation Limit (As per Sub Clause No. 11.2.5 of Main Clause No. 11 of UDPCR-2020, updated as on 30th Jan, 2025) on Construction TDR Policy. NMC is hereby calling for proposal from competent entity to be appointed as the Developer for this prestigious project. This e-tender can be downloaded from Govt. of Maharashtra's portal (www.mahatenders.gov.in). The terms and conditions of e-tenders are available on the e-tendering portal (www.mahatenders.gov.in).

Bidding Process Timelines:
RFP Sale : 07.06.2025 to 23.06.2025 till 16.00 hrs., RFP Submission End Date : 23.06.2025 till 16.00 hrs., Pre-Bid meeting : 12.06.2025 @ 16.00 hrs., Date of Opening of Technical Bid (If Possible): 24.06.2025 @

प्रपत्र बी			
सार्वजनिक उद्घोषणा			
(भारतीय ऋणशोधनाश्रमता एवं दिवालिया बोर्ड (परिसमापन प्रक्रिया) विनियमावली 2016 का विनियम 12)			
मैसर्स कोरोमंडेल एग्रिको प्राइवेट लिमिटेड के हितधारकों के ध्यानार्थ			
क्र.सं.	विवरण	वितरुण-विवरण	
1.	कॉर्पोरेट देनदार का नाम	मैसर्स कोरोमंडेल एग्रिको प्राइवेट लिमिटेड	
2.	कॉर्पोरेट देनदार के निगमन की तिथि	16-12-1998	
3.	प्राधिकरण जिसके अंतर्गत कॉर्पोरेट देनदार निगमित / पंजीकृत है	कंपनी अधिनियम, 1956 के अंतर्गत रजिस्ट्रार ऑफ कंपनीज (कानपुर)	
4.	कॉर्पोरेट देनदार की कॉर्पोरेट पहचान संख्या / सीमित देयता पहचान संख्या	U74899UP1998PTC060401	
5.	कॉर्पोरेट देनदार के पंजीकृत कार्यालय और मुख्य कार्यालय (यदि कोई हो) का पता	पंजीकृत पता : ईडू, औद्योगिक क्षेत्र, सिकंदरबाद (फागलपुर) बुलंदशहर 203205, उत्तर प्रदेश, भारत। मुख्य कार्यालय का पता : कार्यालय सं. 814, 8वीं तल, वाणिज्यिक प्लाजा आईएलडी ट्रेड सेंटर, ग्राम-टिकरी, सेक्टर- 47, हरियाणा रोड, तहसील एवं ब्लाक मुहर्गाना- 122018, हरियाणा	
6.	ऋणशोधनाश्रमता समाधान प्रक्रिया समापन की तिथि	05 जून, 2025	
7.	कॉर्पोरेट देनदार का परिसमापन आरंभ होने की तिथि	05 जून, 2025 को आदेश सुनाया गया	
8.	परिसमापक के रूप में कार्य करनेवाले अधिकारी का पता और ई-मेल	श्री सुशील कुमार सिलभ पंजी.: IBBI/IPA-001/IP-P-01655/2019-2020/12536	
9.	बोर्ड के साथ पंजीकृतानुसार परिसमापक का पता और ई-मेल	पता : बेसमेंट सी-10, लाजपत नगर-।।। दिल्ली। टेली. नई दिल्ली- 110024. ईमेल आईडी : ip.skingshah66@gmail.com	
10.	परिसमापक के साथ पत्राचार के लिए उपयुक्त किया जानेवाला पता और ई-मेल	पत्राचार पता : 332 और 333 तृतीय तल, सोमदत रोड- ।।, भीकाजी कामा प्लस, नई दिल्ली- 110066 ईमेल आईडी : coromandel.cirp@gmail.com	
11.	दावों को प्रस्तुत करने की अंतिम तिथि	5 जुलाई, 2025	
एतद्वारा सूचित किया जाता है कि राष्ट्रीय कंपनी विधिक न्यायाधिकार, इलाहाबाद पीठ, ने 05 जून 2025 को मैसर्स कोरोमंडेल एग्रिको प्राइवेट लिमिटेड का परिसमापन आरंभ करने का आदेश दिया है।			
एतद्वारा मैसर्स कोरोमंडेल एग्रिको प्राइवेट लिमिटेड के हितधारकों से अनुरोध है कि वे प्रविष्टि संख्या 10 के समक्ष उल्लिखित पते पर 05 जुलाई 2025 को या इससे पहले प्रमाण सहित अपने दावे परिसमापन के समक्ष प्रस्तुत करें।			
वित्तीय ऋणदातागण प्रमाण सहित अपने दावे केवल इलेक्ट्रॉनिक माध्यम से प्रस्तुत करेंगे। अन्य सभी ऋणदातागण व्यक्तिगत रूप में, डाक द्वारा अथवा इलेक्ट्रॉनिक माध्यम से प्रमाण सहित दावे प्रस्तुत कर सकते हैं।			
दावे के मिथ्या अथवा भ्रामक प्रमाण प्रस्तुत करने पर दंड लगाया जाएगा।			
हस्ता./—			
श्री सुशील कुमार सिलभ			
मैसर्स कोरोमंडेल एग्रिको प्राइवेट लिमिटेड के परिसमापक			
निर्नांक : 09 जून 2025			
स्थान : गाजियाबाद			
एएफए 31.12.2025 तक वैध है।			

प्रपत्र जी	
मैसर्स कपासी इन्फ्रानॉक एलएलपी	
जो सिताराम, अरम में सहक निगम के व्यवसाय में कार्यरत है,	
के लिये अधिनिय की अधिन्यिक के लिए आमंत्रण (भारतीय दिवाला और दिवालियापन बोर्ड (कॉर्पोरेट व्यक्तियों के लिए दिवाला समाधान प्रक्रिया) विनियम, 2016 के विनियम 36ए के उप-विनियम (1) के तहत)	
संबंधित विवरण	
1. कॉर्पोरेट देनदार का नाम, पैन और सीआरएन-एलएलपी नंबर सहित	मैसर्स कपासी इन्फ्रानॉक एलएलपी (पूंजीवी वीसीआई इन्फ्रानॉक एलएलपी) पैन-एलएलपीसीआई43एएए एलएलपीआईएन-एलए-2554
2. पंजीकृत कार्यालय का पता	एन. नंबर 3/4/199, रो डब्ल्यूबी बॉकनो, बैंक ऑफ इंडिया के पास, फेस हिल हट, सहायपुर, उत्तर प्रदेश- 247001
3. वेबसाइट का यूआरएल	उपलब्ध नहीं
4. स्थान का विवरण, जहां अधिकतम स्थायी संबंधित स्थित हैं	सिताराम, अरम-785640
5. मुख्य दस्तावेज/सेवाओं की स्थापित धमता	लगा नहीं
6. पिछले वित्तीय वर्ष में बेची गई मुख्य दस्तावेज/सेवाओं की मात्रा और मूल्य	लगा नहीं
7. कर्मचारियों/कामगारों की संख्या	निल
8. पिछले दो वर्षों के वित्तीय विवरण (अनुसूची सहित), लेखाओं की सूची सहित अतिरिक्त विवरण यूआरएल पर उपलब्ध है:	वितरण ईमेल: cirp.kapasi@outlook.com के माध्यम से मांगे जा सकते हैं
9. सहिता की याता 25(2)(ह) के अंतर्गत समाधान आवेदकों के लिए पत्रिका यूआरएल पर उपलब्ध है:	वितरण ईमेल: cirp.kapasi@outlook.com के माध्यम से मांगे जा सकते हैं
10. अधिनिय की अधिनियक पर प्राप्त करने की अंतिम तिथि	23 जून, 2025
11. संबंधित समाधान आवेदकों की अंतिम सूची जारी करने की तिथि	28 जून, 2025
12. अंतिम सूची पर आधारित दायित्व करने की अंतिम तिथि	3 जुलाई, 2025
13. संबंधित समाधान आवेदकों की अंतिम सूची जारी करने की तिथि	9 जुलाई, 2025
14. संबंधित समाधान आवेदकों की सूचना प्राप्त, मुद्रांकन, भंडारण और समाधान योजना हेतु अनुरोध जारी करने की तिथि	9 जुलाई, 2025
15. समाधान योजनाएं जमा करने की अंतिम तिथि	08 अगस्त, 2025 ईमान के पत्राचम से और हाई कॉपी के माध्यम से अधोलिखित के पास जमा करना होगा: अरम कुमार विमर्श ई-पंजी. पता: वीसीसी लाइन, 1008, 10वीं मंजिल, अट्रुनगर, लखनऊ-226002
16. अधिनिय पर भेजने हेतु प्रक्रिया ईमेल आईडी	cirp.kapasi@outlook.com
17. कॉर्पोरेट देनदार की एमएलएआई के रूप में पंजीकरण स्थिति का विवरण:	उद्यम-एस-24-0000387

डॉ. अरुण कुमार विमर्श, समाधान प्रेषक
मैसर्स कपासी इन्फ्रानॉक एलएलपी (सीआईआईपी के तहत)
पंजी. सं.: आईसीसीआई/आईएन-002/आईपी-एन0040/2016-2017/10079
दिनांक: 07-06-2025
स्थान: लखनऊ
ई-मेल: liq.spacevision@gmail.com , ट्विटर: liqspacevision , वॉट्सएप: 91 9899443555
संपर्क: एएल/10079/02/31125/203661, संपर्क: +91 9899443555
मामले-विशेष ईमेल: cirp.kapasi@outlook.com

स्पेसविजन कूपरेस प्राइवेट लिमिटेड (परिसमापन के अंतर्गत)
परिसमापक का कार्यालय : ई-504, एकात्मिक अनुसंधान, फॉर-2, सेक्टर-4, इटावा, बड़ टिकरी-110078
ई-मेल : liq.spacevision@gmail.com , ट्विटर: liqspacevision , वॉट्सएप: 9995578610

आईडीसी, 2016 के अंतर्गत परिधिगणियों की विधि हेतु ई-बीलागी की सूचना

स्पेसविजन इमेक्स प्राइवेट लिमिटेड (परिसमापन के अंतर्गत) के स्वाभिव वाली परिसंपत्तियों की बिज्ी, जो आईडीसी (बीसी)/अन्य आधिक्यो विजुअल साधनों (ओपीवी) के माध्यम से कॉर्पोरेट मामलों के मंत्रालय (एमपीए) द्वारा स्वयं-समय पर जारी किए गए विभिन्न परिपत्रों के अनुपालन में निम्नलिखित कारोबार हेतु आयोजित की जाएगी:

परिधिगणियों का मूलभूत विवरण :

परिधिगणित का प्रकार	स्थान / पता / क्षेत्र	आरंभित मुद्रा (आईडनआर)	ईएमडी (आईडनआर)	वृद्धिशील मूल्य (आईडनआर)
दुकान/ कार्यालय	दुकान/कार्यालय परिसर, जिनका नारायणिका उप नं. 84 /47 एफ4 (एनसी नं. 12), जया चमरा राजेंद्र रोड, बेगलुरु में स्थित है, जिसका अधि निमित्त क्षेत्रफल 1293 वर्ग फीट है और 8250 वर्ग फीट में से 196.21 वर्ग फीट का अवभाजित हिस्सा है और इस प्रकार परिसी. नित है - उत्तर : बी.एच.के. रोड नूनि दक्षिण : शकूर ब्रदर्स लिमिटेड पूर्व : जे.सी. रोड पश्चिम : कोयंबास रोड	₹. 61,96,500/-	₹. 6,19,650/-	₹. 50,000/-
	(रुपये इकसठ लाख चौराहत्तर हजार पांच सौ मात्र)	(रुपये छह लाख उन्नीस हजार छह सौ पचास मात्र)	(रुपये पचास हजार मात्र)	

- ई-बीलागी के निगम और शर्तें तथा कॉर्पोरेट देनदार की परिसंपत्तियों का विवरण, वेबसाइट अर्थात् <https://bbi.banknet.in> पर उपलब्ध किए गए ई-बीलागी प्रक्रिया आगम में उल्लिखित है अथवा दूरसे प्राप्त करने के लिए ईमेल liq.spacevision@gmail.com टेलीफोन नं./मोबाइल नं.: 9995678610 के माध्यम से अनुरोध कर सकते हैं।
- हस्ता./—
- स्पेसविजन इमेक्स प्राइवेट लिमिटेड (परिसमापन के अंतर्गत) के परिसमापक आईडीसीआई पंजी. सं.: IBBI/IPA-002/IP-P-00639/2018-19/11950
- दिनांक : 09-06-2025
- एएफए 31.12.2025 तक वैध

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

ट्रूकैप फाइनेंस लिमिटेड	
पंजीकृत कार्यालय: चौबी मंजिल, ए विंग, डी, जे, हाउस, ओल्ड नागरदास रोड, अंधेरी (पूर्व), मुंबई - 400 069, महाराष्ट्र	
जोएसटी संख्या: 27AAACD9887D1ZC	
कॉर्पोरेट पहचान संख्या: L24231MH1994PLC334457	
सार्वजनिक सूचना	
जनता को सूचित किया जाता है कि गिरवी रखे सोने के गहनों की नीलामी ट्रूकैप फाइनेंस लिमिटेड द्वारा 26 जून, 2025 को 11:00 बजे पूर्वाह्न नौएटा सेक्टर-18 पर आयोजित की जाएगी।	
शाखा का पता: ट्रूकैप फाइनेंस लिमिटेड, नौएटा सेक्टर-18, प्रथम तल, कार्यालय संख्या 102, विशाल चैंबर, सेक्टर-18, नौएटा-201301	
नीलाम किए जाने वाले सोने के आभूषण हमारे विभिन्न ग्राहकों के ऋण खातों से संबंधित हैं जो अपने बकाया का भुगतान करने में विफल रहे हैं। नीलामी के हमारे नोटिस इन कर्जदारों को विधिवत जारी किए गए हैं।	
नीलाम किए जाने वाले सोने के आभूषण हमारे विभिन्न ग्राहकों के अतिरिक्त ऋण खातों से संबंधित हैं, जिनका शाखा नाम के साथ नीचे उल्लेख किया गया है।	
मासियाबाद शाखा : GL0000000139577, GL0000000242882, GL0000000294616, GL0000000198115, GL0000000245233, GL0000000245452, GL0000000229266, GL0000000284602, GL0000000293047, GL0000000294610, GL0000000324355, GL0000000255924, GL0000000296376, GL0000000302507, GL0000000228246, GL0000000222889, GL0000000219489, GL0000000221629, GL0000000224767	
नोएडा भोल शाखा : GL0000000223851, GL0000000217740, GL0000000331832, GL0000000203839, GL0000000192719, GL0000000204122, GL0000000301838, GL0000000285006, GL0000000261478, GL0000000323129, GL0000000242457, GL0000000331826, GL0000000334833, GL0000000253783, GL0000000251330, GL0000000257245, GL0000000297710, GL0000000296793, GL0000000297822, GL0000000300436, GL0000000332018, GL0000000333651, GL0000000334984, GL0000000220045, GL0000000223469, GL0000000223283, GL0000000221122, GL0000000222704, GL0000000217386, GL0000000214821	
नोएडा सेक्टर-18 शाखा : GL0000000122659, GL0000000097105, GL0000000123479, GL0000000137758, GL0000000170549, GL0000000179221, GL0000000188599, GL0000000191853, GL00000002194996, GL0000000195972, GL0000000197014, GL0000000199437, GL0000000204898, GL0000000211415, GL0000000213462, GL0000000219371, GL0000000229314, GL00000002241916, GL0000000246708, GL00000002247086, GL0000000261048, GL0000000118957, GL0000000131997, GL0000000132083, GL0000000132097, GL0000000157606, GL0000000193782, GL0000000214313, GL0000000111911, GL0000000194975, GL0000000157587, GL0000000194793, GL0000000121054, GL0000000132915, GL0000000205625, GL0000000123081, GL0000000164831, GL0000000205501, GL0000000235551, GL0000000245668, GL0000000311256, GL0000000251875, GL0000000260138, GL00000002241792, GL0000000220220, GL0000000223967	
अधिक जानकारी के लिए, कृपया ट्रूकैप फाइनेंस लिमिटेड से संपर्क करें।	
संपर्क व्यक्ति: सतीश कुमार	
संपर्क नंबर: 9560735444	
ट्रूकैप फाइनेंस लिमिटेड के पास नीलाम किए जाने वाले खातों की संख्या में बदलाव करने और/बिना किसी पूर्व सूचना के नीलामी को रद्द करने का अधिकार सुरक्षित है।	
ट्रूकैप फाइनेंस लिमिटेड	

	प्रधान कार्यालय : लोकमंगल, 1501, शिवाजीनगर, पुणे-411005
बैंक ऑफ महाराष्ट्र Bank of Maharashtra	फोन: 020-25511360
एन पीआई एन बी	ई-मेल: investor_services@mahabank.co.in
	वेबसाइट: www.bankofmaharashtra.in
सूचना	

एतद्वारा सूचित किया जाता है कि बैंक ऑफ महाराष्ट्र के शेयरधारकों की 22वीं वार्षिक साधारण बैठक (एजीएम) **सोमवार, 30 जून, 2025 को सुबह 11 बजे (आईएसटी)** वीडियो कॉन्फ्रेंसिंग (वीसी)/अन्य आधिक्यो विजुअल साधनों (ओपीवी) के माध्यम से कॉर्पोरेट मामलों के मंत्रालय (एमपीए) द्वारा स्वयं-समय पर जारी किए गए विभिन्न परिपत्रों के अनुपालन में निम्नलिखित कारोबार हेतु आयोजित की जाएगी:

क्र. विवरण	
सामान्य कारोबार:	
1. 31 मार्च, 2025 तक बैंक की लेखापरीक्षित बैलेंस शीट और उस तिथि को समाप्त वर्ष के लिए लाभ और हानि खाते पर चर्चा करना, अनुमोदन करना और अपनाना, खातों द्वारा कवर की गई अवधि के लिए बैंक के कामकाज और गतिविधियों पर निदेशक मंडल की रिपोर्ट और बैलेंस शीट और खातों पर लेखा परीक्षक की रिपोर्ट घोषित करना।	
2. वित्तीय वर्ष 2024-25 के लिए बैंक के इंडिक्टी शेयरों पर लाभांश घोषित करना।	
विशेष कारोबार:	
3. नोटिस में उल्लिखित विभिन्न तरीकों से कुल 7,500 करोड़ रुपये तक की इंडिक्टी पूंजी जुटाने पर विचार करना।	
4. वित्तीय वर्ष 2025-26 से 2029-30 तक लगातार 5 वर्षों की अवधि के लिए मैसर्स ज़ोशी एंड ज़ोशी की सचिवीय लेखा परीक्षक के रूप में नियुक्ति का अनुमोदन करना।	
5. बैंक के शेयरधारकों में से, केंद्र सरकार को छोड़कर, एक निदेशक का चुनाव आयोजित करना।	

टिप्पणियाँ:

- यह नोटिस बैंक ऑफ महाराष्ट्र (शेयर और बैठकें) विनियम, 2004 के विनियम 56(1) और कंपनी (प्रबंधन और प्रशासन) नियम, 2014 (यथासंशोधित) के लागू नियम के प्राधान्यों के तहत प्रकाशित किया जा रहा है।
- एमसीए और सेबी परिपत्रों के अनुपालन में, बैंक की वार्षिक साधारण बैठक और वार्षिक रिपोर्ट 2024-25 की वित्तीय सूचना की संपूर्ण कोपी उन सभी सदस्यों को इलेक्ट्रॉनिक मोड के माध्यम से भेज दी गई है, जिन्हें ई-मेल आईडी और/अथवा ई-मेल के माध्यम से सूचित है। शेयरधारक ध्यान दें कि बैंक की 22वीं वार्षिक साधारण बैठक की सूचना बैंक की वेबसाइट www.bankofmaharashtra.in और स्टॉक एक्सचेंजों की वेबसाइट पर भी उपलब्ध होगी।
- बैंक के शेयरधारक केवल वीसी/ओपीएम सुविधा के माध्यम से बैठक में शामिल हो सकते हैं और भाग ले सकते हैं। वीसी/ओपीएम सुविधा के माध्यम से भाग ले रहे शेयरधारकों की गणना, मॉडिट का कोएम निर्धारित करने के उद्देश्य से की जाएगी। वीसी/ओपीएम सुविधा के माध्यम से बैठक में शामिल होने और भाग लेने के निर्देश एजीएम नोटिस में दिए गए हैं।
- एमसीए परिपत्र के अनुसार, वृ्कित सदस्यों की भौतिक उपस्थिति समाप्त कर दी गई है, इसलिए प्रांक्सरी की नियुक्ति की कोई आवश्यकता नहीं है।
- बैंक के वे शेयरधारक, जिन्होंने अपनी ईमेल आईडी बैंक/डिपॉजिटरी के पास पंजीकृत नहीं कियाई हैं, investor_services@mahabank.co.in / mparase@mcscregistrars.com पर ई-मेल भेज कर वार्षिक रिपोर्ट और वार्षिक आम बैठक (एजीएम) की सूचना इलेक्ट्रॉनिक रूप से प्राप्त कर सकते हैं।

कार्यसूची की मद क्रमांक 1, 2, 3, 4 हेतु नियत दिनांक: सभी एजेंडा मदों के संबंध में शेयरधारकों के मतदान अधिकारों की गणना सोमवार, 23 जून, 2025 से की जाएगी।

विनिर्दिष्ट दिनांक (मद क्र 5) : केंद्र सरकार के अतिरिक्त शेयरधारकों द्वारा चुने जाने वाले बैंक ऑफ महाराष्ट्र के एक निदेशक के चुनाव में भाग लेने के लिए शेयरधारकों की पात्रता सुनिश्चित करने यथा; नामांकन करने, चुनाव लड़ने और चुनाव प्रक्रिया में वोट देने के लिए बैंक में शुक्रवार, 23 जून 2025 को विनिर्दिष्ट/ कट ऑफ तिथि निर्धारित की है। शेयरधारक निदेशक के चुनाव के लिए नामांकन फॉर्म प्रस्तुत करने की संशोधित अंतिम तिथि 13 जून, 2025 को शाम 5:00 बजे या उससे पूर्व है।

लाभांश के लिए रिफाईं तिथि: 31 मार्च, 2025 को समाप्त वित्तीय वर्ष के लाभांश हेतु सदस्यों की पात्रता निर्धारित करने के लिए बैंक ने शुक्रवार, 9 मई, 2025 को रिफाईं तिथि नियत की है। लाभांश का भुगतान बैंक की 22वीं वार्षिक साधारण बैठक में शेयरधारकों के अनुमोदन और वोट पर कर की कटौती के अधीन है।

इलेक्ट्रॉनिक माध्यम से मतदान:

- शेयरधारक कृपया ध्यान दें कि सेबी (सूचीबद्धता दायित्व और प्रकटीकरण आवश्यकताएँ) विनियम, 2015 के विनियम 44 के अनुसार, बैंक ने सेटल डिमांडिजटी सर्विसेज (इंडिया) लिमिटेड (सीडीएसएल) के माध्यम से कारोबारी मदों को संपादित करने के लिए दूरस्थ ई-वोटिंग सुविधा प्रदान की है, जो गुरुवार, 26 जून, 2025 को सुबह 09:00 बजे से शुरू होकर रविवार, 29 जून, 2025 को शाम 05:00 बजे तक चलेगी और उसके बाद ई-वोटिंग प्लेटफॉर्म बंद कर दिया जाएगा।
- शेयरधारक रिमोट ई-वोटिंग प्रक्रिया के माध्यम से मतदान के अपने अधिकार का प्रयोग करने के बाद भी वीसी/ओपीएम के माध्यम से बैठक में भाग ले सकते हैं, लेकिन उन्हें बैठक में फिर से मतदान करने की अनुमति नहीं दी जाएगी।
- शेयरधारकों को एजीएम नोटिस में उल्लिखित ई-वोटिंग निर्देशों को पढ़ना आवश्यक है।
- बैठक में संपादित कार्यसूची मदों के संबंध में घोषित परिणाम, संबंधित की रिपोर्ट के साथ बैठक के अध्यक्ष या उनके द्वारा लिखित रूप से प्राधिकृत व्यक्ति द्वारा परीणामों की घोषणा के तुरंत बाद बैंक और सीडीएसएल की वेबसाइटों पर प्रदर्शित किए जाएंगे। परिणाम तुरंत स्टॉक एक्सचेंजों को भी भेजे जाएंगे।

कृते बैंक ऑफ महाराष्ट्र

हस्ता./—
(विशाल सतिवा)

दिनांक : 07 जून 2025

स्थान: पुणे

कंपनी सचिव

tru

PUBLIC NOTICE

Notice is hereby given that share certificates No. 8167 for 1080 equity shares of Rs. 2/- Rupees each Bearing Distinctive Nos. 826916 to 827455 and 87678576 to 87679115 under folio no- 00019923 of DCN SHIRAM LTD. registered in the name of the late KRISHNA MAHAJAN have been lost, and her successors/claimants Rajesh Paul & Rakesh Pal have applied to the company to issue duplicate certificates in equal ratio (1/2) individually. Any person who has any claim in respect of the said share certificates should lodge such claim with the company at its registered office, 2nd Floor (West Wing), World Mark 1, Aerocity, Delhi - 110037, within 15 days of the publication of this notice, after which no claim will be entertained and the company will proceed to issue duplicate

PUBLIC NOTICE

Notice is hereby given that share certificates No. 8773 for 2500 equity shares of Rs. 1/- Rupees each Bearing Distinctive Nos. 449806731-449807980, 449807981-449809230 under folio no- 90008507 of Apollo Tyres Limited. Registered in the name of the late Krishna Mahajan have been lost, and her successors/claimants Rajesh Paul & Rakesh Pal have applied to the company to issue duplicate certificates in equal ratio (1/2) individually. Any person who has any claim in respect of the said share certificates should lodge such claim with the company at its registered office, 3rd Floor, Aarekal Mansion, Near Manorama Junction, Panampilly Nagar, Kochi-682036 Kerala, within 15 days of the publication of this notice, after which no claim will be entertained and the company will proceed to issue duplicate share certificates.

Classifieds

PERSONAL

My name is mentioned as PARVEEN GUPTA in passport of my wife, Richa Gupta. My correct name is Praveen Gupta r/o 194/207, Gali no.-6, Laxman Vihar, phase-2, Gurgaon-122001, Haryana.

0040793661-1

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
M/S KAPASI INFRACON LLP
OPERATING IN BUSINESS OF ROAD CONSTRUCTION IN SIVASAGAR, ASSAM
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the corporate debtor along with PAN & CIN/ LLP No.	M/s Kapasi Infracon LLP (Erstwhile VSD INFRACON LLP) PAN – AASFV0438M LLPIN – AAQ-2954
2. Address of the registered office	H. No. 3/4199, D Brahampuri Colony, Near Bank of Baroda, Paper Mill Road, Saharanpur, Uttar Pradesh- 247001
3. URL of website	Not Available
4. Details of place where majority of fixed assets are located	Sivasagar, Assam-785640
5. Installed capacity of main products/ services	NA
6. Quantity and value of main products/ services sold in last financial year	NA
7. Number of employees/ workmen	NIL
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be asked through Email cirp.kapasi@outlook.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be asked through Email cirp.kapasi@outlook.com
10. Last date for receipt of expression of interest	23rd June, 2025
11. Date of issue of provisional list of prospective resolution applicants	28th June, 2025
12. Last date for submission of objections to provisional list	3rd July, 2025
13. Date of issue of final list of prospective resolution applicants	09th July, 2025
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	09th July, 2025
15. Last date for submission of resolution plans	08th August, 2025 Through email as well as through Hard copies to be submitted at: Shrawan Kumar Vishnoi, Reg. Add.: BCC TOWER, 1008, 10th Floor, Arjunang, Lucknow-226002 cirp.kapasi@outlook.com
16. Process email id to submit Expression of Interest	UDYAM-AS-24-0000387
17. Details of corporate debtor's registration status as MSME	

Dr. Shrawan Kumar Vishnoi,
Resolution Professional
M/s Kapasi Infracon LLP (Under CIRP)
Regd. No: IBB/I/PA-002/IP-N00040/2016-2017/10079
AFA: AA2/10079/02/311225/203661, Contact: +91 9839443555
Case specific e-mail: cirp.kapasi@outlook.com

Date: 07-06-2025
Place: Lucknow

SHREYANS INDUSTRIES LIMITED

CIN: L17115PB1979PLC003994, Regd. Office: Village Bholapur, P.O. Sahabana, Chandigarh Road, Ludhiana -141123
Ph. No.: +91-98761-00948, Email : cs@shreyansgroup.com
Website: www.shreyansgroup.com

NOTICE TO THE SHAREHOLDERS

Shareholders are hereby informed that the Unpaid Dividend for the Financial Year 2017-18 and the corresponding equity shares of the Company in respect of which dividend have remained unclaimed/ unpaid for a period of seven consecutive years or more will be due for transfer to the Demat Account of the IEPF Authority on 9th September, 2025, pursuant to the provisions of Section 124(6) of the Companies Act, 2013 read along with the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ("the Rules") as amended. The Company has sent individual communication to concerned shareholders whose shares are liable to be transferred to IEPF Authority, advising them to claim their dividend. The Company has uploaded details of concerned shareholders on its website www.shreyansgroup.com.

Shareholders are requested to forward the requisite documents, as per the above-mentioned communication, to the Company's Registrar and Share Transfer Agent (RTA), to claim the unclaimed dividend amount and shares. In the absence of receipt of a valid claim by the Shareholders, the Company would be transferring the said dividend and shares to IEPF Account without further notice in accordance with the requirement of the said Rules.

Please note that no claim shall lie against the Company in respect of unclaimed dividend amount and shares transferred to IEPF pursuant to the said Rules. The Shareholders may note that, even upon transfer of unpaid dividend and corresponding shares to the IEPF, they can claim the said shares alongwith dividend(s) from IEPF for which detailed procedure and requirements are available at www.iepf.gov.in.

For any information/queries on the matter, the concerned Shareholders/ Claimants may contact Company Secretary at cs@shreyansgroup.com or the Company's Registrar and Transfer Agent i.e. Skyline Financial Services Private Limited at D-153 A, 1st Floor, Okhla Industrial Area, Phase-I, New Delhi-110 020, Tel.: +91 11 40450193-97, Email: parveen@skylinertta.com.

For Shreyans Industries Limited
Sd/-
Parminder Singh
Company Secretary
ACS 43115

Date: 07.06.2025
Place: Ludhiana

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF MEGAA BAKERS PRIVATE LIMITED

S.No.	PARTICULARS	DETAILS
1.	Name of Corporate Debtor	MEGAA BAKERS PRIVATE LIMITED
2.	Date of Incorporation of Corporate Debtor	06.10.2005
3.	Authority under which corporate debtor is incorporated/ registered	ROC - Himachal Pradesh
4.	Corporate Identity No. of corporate debtor	U15410HP2005PTC029044
5.	Address of the Registered Office and Principal Office (if Any) of Corporate Debtor	Village Tahlial, District Una, Himachal Pradesh.
6.	Date of Closure of Insolvency Resolution Process	05.06.2025
7.	Liquidation Commencement Date of Corporate Debtor	05.06.2025 (Order received on 06.06.2025)
8.	Name and registration number of the insolvency professional acting as liquidator	MANOHAR SUMAN Reg. No. IBB/I/PA-003/00393/2021-2022/14003
9.	Address and e-mail of the of the liquidator, as registered with the board	Flat No. 401, GH-28A, Sector 20, Panchkula -134117, Haryana E-mail: manoharsuman10@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	3rd Floor, Plot No. D-190, Industrial Area, Phase 8B, Sector-74, SAS Nagar Mohali -160071, Punjab Email: liqmegaabakers@gmail.com
11.	Last Date for Submission of Claims	05.07.2025

Notice is hereby given that the Hon'ble National Company Law Tribunal, Chandigarh bench has ordered the commencement of Liquidation of the **MEGAA BAKERS PRIVATE LIMITED** on **05.06.2025**. The stakeholders of **MEGAA BAKERS PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 05.07.2025 to the liquidator at the address mentioned against item No.10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties. [In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under Section 38.]

Sd/-
Manohar Suman
Liquidator
Registration No: IBB/I/PA-003/00393/2021-2022/14003
Date: 07.06.2025 Flat No. 401 GH-28A, Sector 20, Panchkula, Haryana, 134117
Place: Panchkula Mobile: - 8847226162

PUBLIC NOTICE

SH KHUSHI RAM GOYAL S/O SH FAKIR CHAND Residence Of A5A/287 Janakpuri New Delhi Prop Janta Flat No 287 Ground Floor Block A-5A Janakpuri New Delhi have lost our below Document (1) Demand Letter LR No: 2898868/2025 File no 22(194)/70/HB Finder Court. 9212381992

PUBLIC NOTICE

We, (1) Naveen Kumar S/o Sh. Prem Chand Gupta R/o N-1, Khayala Road, Shyam Nagar, Tilak Nagar, New Delhi-110018 and (2) Lalit Kumar Narang S/o Sh. Hemraj Narang R/o B-2/13, Janak Puri, New Delhi-110058, are the owners of DDA MIG Flat No.88, Ground Floor, Block-KG-1, Situated at Vikas Puri, New Delhi-110018. Vide DDA File No. F-18(2)18HBM1, The original documents i.e. Original Demand Cum Allotment Letter, Possession Letter, Noc For Water & Electricity Connection, Site Possession Slip and DDA Mutation Letter, of the above said property have been lost or misplaced by us and are not traceable inspite of our best efforts. An F.I.R./NCR to this effect has been lodged in the Police Station, Crime Branch, Delhi (LR No. 2899275/2025 dated 07.06.2025). Any person(s) claiming any rights, interest, having any objection or found in possession of original documents, may write/contact with above named person at above Address/ Phone No. 9811329069, within 15 days from the date of publication of this notice. The person claiming any right, interest, objection with respect to this property, can personally inform or write to Deputy Director LAB (Housing) MIG or Director (Housing), D Block, Vikas Sadan, New Delhi.

PUBLIC NOTICE

I, Mahinder Singh S/O Gopila, R/O 8587/10, Gawshala Bada Dairy, Kamla Nagar, Malka Ganj, North Delhi 11007, Have Lost Sale Deed original registry document of one of my land No. 1920/0506, Extent Of 13.1/2, Gutas Out of 2 Acad, 30 Guntas, Sy number64, Devanahalli, Bangalore, And in that very me Adhaar Card, Pan Card, And there were other documents which someone either stole taking advantage of the crowd or I dropped them by mistake. Hence, I humbly request you that if anyone finds my documents, they should be returned to me. Contact- 9310354269

REVISED FORM G (EXTENDING THE LAST DATE OF SUBMISSION OF EOI) INVITATION FOR EXPRESSION OF INTEREST FOR
M/S RISSALA DECOR PRIVATE LIMITED
OPERATING IN DECORATIVE AND LAMINATION INDUSTRY AT BEHROR, RAJASTHAN
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the corporate debtor along with PAN & CIN/ LLP No.	M/s Rissala Decor Private Limited CIN: U15400HR2010PTC040521 PAN: AAECRT761C
2. Address of the registered office	537/1 Khera Devat Road, Gurgaon, Haryana, India, 122001
3. URL of website	NA
4. Details of place where majority of fixed assets are located	Manufacturing facilities are located at Behror, Rajasthan
5. Installed capacity of main products/ services	Data yet not provided by Board of Directors (Power Suspend)
6. Quantity and value of main products/ services sold in last financial year	Turnover of Rs.: 1,18,537.80 Thousand in the FY 2022-23
7. Number of employees/ workmen	Data yet not provided by Board of Directors (Power Suspend)
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details are available at the communication address of the Resolution Professional: 109, Surya Kiran Building, KG Marg, New Delhi-110001 and can be sought by emailing us on cirp.rissala@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details are available at the communication address of the Resolution Professional: 109, Surya Kiran Building, KG Marg, New Delhi-110001 and can be sought by emailing us on cirp.rissala@gmail.com
10. Last date for receipt of expression of interest	15.06.2025
11. Date of issue of provisional list of prospective resolution applicants	20.06.2025
12. Last date for submission of objections to provisional list	25.06.2025
13. Date of issue of final list of prospective resolution applicants	30.06.2025
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	30.06.2025
15. Last date for submission of resolution plans	30.07.2025
16. Process email id to submit Expression of Interest	cirp.rissala@gmail.com
17. Details of the corporate debtor's registration status as MSME	MSME Regn. No.: UDHYAM-RJ-02-0028193

Sd/-
Sandeep Chandna
Resolution Professional
Rissala Decor Private Limited
IP Reg. No.: IBB/I/PA-002/IP-N00447/2017-2018/11237
Correspondence Add: 109, (First Floor), Surya Kiran Building 19, KG Marg, New Delhi 110001
(Authorization for Assignment valid till 31.12.2025)

DATE: 08.06.2025
PLACE: New Delhi

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

For All Advertisement Booking

Call : 0120-6651214

Classifieds
FROM ANYTHING TO EVERYTHING.

CLASSIFIED AD DEPOT (CAD)

Book classified ads at your nearest Express Group's authorised Classified Ad Depots

EAST

PATPARGANJ : CHAVI ADVERTISERS, Ph.: 9899701024, 22090987, 22235837, **PREET VIHAR** : AD BRIDGE COMMUNICATION, Ph.: 9810029747, 42421234, 22017210, **SHAKARPUR** : PARICHAY ADVERTISING & MARKETING, Ph.: 9350309890, 22519890, 22549890

WEST

JANAKPURI : TRIMURTI ADVERTISERS, Ph.: 9810234206, 25530307, **KAROL BAGH (REGHARPURA)** : K R ADVERTISERS, Ph.: 9810316618, 9310316618, 41547697, **KARAM-PURA** : GMJ ADVERTISING & MARKETING PVT. LTD., Ph.: 9310333777, 9211333777, 9810883377, **NEW MOTI NAGAR** : MITTAL ADVERTISING, Ph.: 25178183, 9810538183, 9555945923, **MOTI NAGAR** : UMA ADVERTISERS, Ph.: 9312272149, 8800276797, **RAMESH NAGAR** : POSITIVE ADS, Ph.: 9891195327, 9310006777, 65418908, **TILAK NAGAR** : SHIVA ADVERTISERS, Ph.: 9891461543, 25980670, 20518836, **VIKAS PURI** : AAKAR ADVT. MEDIA Ph.: 9810401352, 9015907873, 9268796133

CENTRAL

CHANDNI CHOWK : RAMNIWAS ADVERTISING & MARKETING, Ph.: 9810145272, 23912577, 23928577, **CONNAUGHT PLACE** : HARI OM ADVERTISING COMPANY Ph.: 9811555181, 43751196

NORTH

TIS HAZARI COURT : SAI ADVERTISING, Ph.: 9811117748
KINGWAY CAMP : SHAGUN ADVERTISING, Ph.: 9818505505, 27458589, **PATEL CHEST (OPP. MORRIS NAGAR POLICE STATION)** : MAHAN ADVERTISING & MARKETING, Ph.: 9350304609, 7042590693, **PITAMPURA (PRASHANT VIHAR)** : PAAVAN ADVERTISER Ph.: 9311564460, 9311288839, 47057929

SOUTH

CHATTARPUR : A & M MEDIA ADVERTISING, Ph.: 9811602901, 65181100, 26301008, **KALKAJI** : ADWIN ADVERTISING, Ph.: 9811111825, 41605556, 26462690, **MALVIYA NAGAR** : POOJA ADVERTISING & MARKETING SERVICE, Ph.: 9891081700, 24331091, 46568866, **YUSUF SARAI** : TANEJA ADVERTISEMENT & MARKETING Ph.: 9810843218, 26561814, 26510090

NCR

FARIDABAD (NEELAM FLYOVER) : AID TIME (INDIA) ADVERTISING, Ph.: 9811195834, 0129-2412798, 2434654, **FARIDABAD (NIT, KALYAN SINGH CHOWK)** : PULSE ADVERTISING, Ph.: 9818078183, 9811502088, 0129-4166498, **FARIDABAD** : SURAJ ADVERTISING & MARKETING, Ph.: 9810680954, 9953526681, **GURGAON** : SAMBODHI MEDIA PVT. LTD., Ph.: 0124-4065447, 9711277174, 9910633399, **GURGAON** : AD MEDIA ADVERTISING & PR, Ph.: 9873804580, **NOIDA (SEC. 29)** : RDX ADVERTISING, Ph.: 9899268321, 0120-4315917, **NOIDA (SEC. 65)** : SRI SAI MEDIA, Ph.: 0120-4216117, **NOIDA (SEC. 58)** : JAI LAKSHMI ADVERTISERS, Ph.: 9873807457, 9911911719
GHAZIABAD (HAPUR ROAD TIRAHA, NR GURUDWARA) : TIRUPATI BALAJI ADVERTISING & MARKETING, Ph.: 9818373200, 8130640000, 0120-4561000

EDUCATION (IAS & PMT ACADEMIES)

FRIENDS PUBLICITY SERVICE 23287653, 23276901, 9212008155

For CAD enquiries please contact :
ROHIT JOSHI 9818505947, **ABHINAV GUPTA** 9910035901
For booking classified ads, please contact 011-23702148, 0120-6651215, E-mail : delhi.classifieds@expressindia.com